

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI

O.A. No. 57/2021

Follow up action taken report in compliance to order dated 15/12/2021 passed by the Hon'ble NGT in O.A. No. 57 of 2021 titled as Amandeep v/s State of Himachal Pradesh.

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Date: 12/04/2022

Place: Shimla, H.P.

HPSPCB

H.P. STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. PCB/NGT/OA No. 57/2021-

484.

Dated: 12-04-2022

To

✓ The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

Subject: Follow up action taken report in compliance to order dated 15/12/2021 passed by the Hon'ble NGT in O.A. No. 57 of 2021 titled as Amandeep v/s State of Himachal Pradesh.

Sir,

Kindly refer to order dated 15/12/2021, passed by the Hon'ble NGT in the above cited matter related to illegal mining at Som Bhadra River (Swan River) in District Una, Himachal Pradesh wherein the Hon'ble NGT directed as follows:-

"...14. Let further report of follow up action taken reports giving status as on 31.03.2022 be filed by the Chief Secretary and the State PCB separately by April 15, 2022 by e-mail at judicial-ngt@gov.in..."

In compliance to the above order, please find enclosed herewith follow up action taken report of H.P. State Pollution Control Board giving status as on 31/03/2022, which may kindly be taken on record please.

(Enclosed: as above)

Sincerely,

↓
Member Secretary
HPSPCB, Shimla
Tel. No. 0177-2673766

Action Taken Report of HPSPCB in compliance to directions of Hon'ble NGT passed in order dated 15/12/2021 in O.A. No. 57 of 2021 titled as Amandeep v/s State of Himachal Pradesh, vis-à-vis recommendations of independent five member committee constituted by Hon'ble NGT.

Brief background:

In this matter related to illegal mining at Som Bhadra River (Swan River) in District Una, Himachal Pradesh vide order dated 02/03/2021 Hon'ble NGT constituted a five-member independent Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court; to ascertain the situation of illegal mining at Swan River, District Una.

The five-member independent committee submitted its report in Hon'ble NGT in which recommendations pertaining to the State PCB were as follows:-

"..The stone crushing unit namely M/s Rudhra Stone crushing and screening plant may be issued closure notice by HPSPCB after following due procedure as per the provisions of the Air Act, 1981 and Water Act, 1974.."

"..HPSPCB should visit all the remaining 22 stone crushing units operating in the catchment area of Som-Bhadra River and check all the points of the code of practice to be implemented by these stone crushers to control air pollution and action against the violating stone crushing units may be taken within one month.."

"...All the stone crushers, located in the catchment area of river Som Bhadra, shall provide adequate plantation all around their periphery within 2 months..."

The Hon'ble NGT after considering the final report of independent Committee vide order dated 13/08/2021 and passed following directions:-

"....6. The Chief Secretary, D.G.P., Himachal Pradesh, State PCB, SEIAA, Himachal Pradesh and District Magistrate, Una may take further action in terms of the report and furnish action taken report/response accordingly before the next date....."

In compliance to above directions, Regional Officer, HPSPCB Una submitted report dated 10/09/2021 to this office (annexed as **Annexure-I**) according to which, Rudra Stone Crusher, VPO Basal, District Una, H.P. was inspected on 24/08/2021 and notice/directions was issued to the unit on 26/08/2021 for improvement/upgradation

of pollution control devices/measures as recommended by the independent five member committee. The unit was again inspected to verify the compliance status and reportedly the unit complied with the directions of the State Board with respect to updation/improvement of pollution control devices/measures. The said crusher unit was also jointly inspected by Regional officer, HPSPCB, Una and Mining Officer, Una, H.P. on 07/09/2021 to analyse the quantity of raw material stacked/lying at crusher's site and means of mining used for the extraction/collection of mining material. On the basis of this inspection report, Mining Department, Una, imposed penalty of Five Lakh Rupees under the provisions of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, on Rudra Stone Crusher for mechanical mining.

All the remaining 22 stone crushers in District Una were inspected by Regional Officer, Una, HPSPCB on 18/08/2021, 24/08/2021 and 25/08/2021 and notices/directions regarding updation/improvement of pollution control measures in accordance with the recommendations of independent five member committee were issued to all these stone crusher units for observed non-compliances.

These crusher units were again inspected by R.O. Una on 05/09/2021 for checking compliance status and report dated 10/09/2021 was submitted to this office recommending regulatory action against 05 non-complying stone crushers, namely:-

1. Shiva Stone Crusher, VPO Damandri, Tehsil and Distt. Una HP.
2. Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una.
3. Thakur Enterprises, VPO Chowki Minar, Tehsil Bangana, Distt. Una H.P.
4. Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP.
5. Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una H.P.

Vide Head Office letter dated 23/09/2021 directions were issued for disconnection of power supply of all of the above stone crusher units.

In compliance to order dated 13/08/2021 of Hon'ble NGT, action taken report dated 09/11/2021, was submitted by State PCB in Hon'ble NGT (which is already on record) as the matter was scheduled to be listed on 10/11/2021.

Further follow up action taken report in compliance to directions of Hon'ble NGT passed in order dated 15/12/2021.

In this matter, it is further submitted that Regional Officer, HPSPCB, Una vide his report dated 10/12/2021 (**Annexure-II**) intimated the progress of regulatory action taken wherein out of 05 non-complying aforementioned stone crushers, 03 crusher units complied with the directions of the State Board by updating/improving their pollution control measures and also deposited environment compensation levied on them. Accordingly, the power connection of following units was restored namely:-

| Sr. No. | Stone Crusher Unit | E.C. levied and deposited with State PCB |
|----------------|--|---|
| 1. | Shiva Stone Crusher, VPO Damandri, Tehsil and Distt. Una, H.P. | Rs. 2,62,500 |
| 2 | Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una, H.P. | Rs. 1,31,250 |
| 3 | Thakur Enterprises, (Unit-I) VPO Chowki Maniar, Tehsil Bangana, Distt. Una, H.P. | Rs. 2,12,500 |

The stone crusher units namely, Luxmi Stone Crusher, Village Ram Nagar, P.O. Thathal, Tehsil Amb, District Una, H.P. and Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, District Una, H.P. remained non-operational.

That thereafter, as a follow up in compliance to Hon'ble NGT's order dated 15/12/2021 vide PCB (HQ) office letter dated 21/12/2021 and 12/01/2022, Regional Officer was directed to maintain vigil/surveillance and conduct regular monitoring of all the crusher units. He was also directed to take strict regulatory action to ensure that consent conditions are not violated by mining lessees.

Regional Officer, Una, HPSPCB submitted compliance report dated 21/02/2022 (**Annexure-III**) to this office intimating that all the stone crushers units falling in the catchment area of Swan River have been again inspected from 14/02/2022 to 17/02/2022. Reportedly, during the inspection, Thakur Stone Crusher, Unit-1, VPO Chowki Maniar, Tehsil Bangana, Distt. Una, H.P. was found operational without valid consent of the State Board and without valid source of mining /PMT issued by

the State Geologist. Accordingly, vide H.O. order dated 24/02/2022, power of the unit was disconnected. Environment compensation of Rs 68,750/- was also levied on the unit. The pollution control devices of the four other stone crusher units were found damaged namely:-

1. Krishna Stone Crusher, Village Tathra, P.O. Oel, Tehsil Ghanari, District Una, H.P.
2. Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & District Una, H.P.
3. Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una, H.P.
4. Rama Stone Crusher, Village Andora Uperla, Tehsil Amb, District Una, H.P.

Notices/directions dated 15/02/2022 and 18/02/2022 were issued to these units to repair their pollution control devices and comply with other directions of the State Board, within the stipulated period. A further follow up report dated 11/03/2022 was submitted by Regional Officer, HPSPCB, Una, (**Annexure-IV**) intimating that the above-mentioned four crusher units were re-inspected on 05/03/2022 and all these units have complied with the directions by repairing/updating their pollution control devices. Also, Thakur Stone Crusher, Unit-I, VPO Chowki Maniar, Tehsil Bangana, Distt. Una, (H.P.) paid the environment compensation levied on it amounting to Rs 68,750.

Reportedly, unit named Udham Singh (Screening Plant) at village Samnal, Tehsil Haroli, Distt Una, H.P. had exhausted its stock of legally sourced mined minerals to be used in the screening plant therefore, the power supply of the unit was disconnected vide office order dated 07/02/2022. Consent to operate of the unit was also withdrawn on 05/03/2022 for violation of consent conditions.

That, the crusher units named Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una H.P. and Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una, (H.P.), whose power was disconnected vide order dated 23/09/2021 applied for power restoration however, they were ensured to remain non-operational till they complied/updated pollution control measures.

Reportedly, there are 26 open sale mining leases in District Una, all of them are currently suspended by the State Government

It is submitted that, as per report dated 11/03/2022 (**Annexure-IV**) samples of surface water of Swan River were collected from 6 locations falling in cluster area of active mining leases attached with stone crusher units in the catchment area of Swan River on 14/02/2022, in order to assess water quality of Swan River and the results were found satisfactory. The results of ambient air quality monitoring carried out on 15/02/2022, 16/02/2022 and 17/02/2022 at sites falling in cluster area of active mining leases attached with stone crusher units in the catchment area of Swan river were also found to be satisfactory.

Vide letter dated 23/03/2022 (**Annexure-V**) Regional Officer, HPSPCB intimated that all the attached mining leases are being monitored on regular basis for violation of consent conditions under Water/Air Act. The open sale mining leases remain suspended by the State Government in District Una.

That, in the latest report dated 31/03/2022 of Regional Officer, HPSPCB, Una (**Annexure-VI**), no other defaulting stone crusher unit or other mining related unit has been reported. The power connection of crusher units named Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una H.P. and Luxmi Stone Crusher, Village Ram Nagar, P.O Thathal, Tehsil Amb, Distt. Una H.P. were restored after ensuring compliance.

It is submitted that, environment compensation levied & recovered from stone crusher units in District Una for violations of standards/conditions prescribed for stone crushers under Environment Protection Rules, 1986, amounts to total 6,75,000/- Rupees as on 31/03/2022. An environment restoration plan for the catchment area of Swan River is being finalised. The measures include plantation of pollution abating plants to be carried out in the catchment area of River Swan

That, the State PCB has also requested State Environment Impact Assessment Authority (SEIAA) vide letter dated 02/02/2022 for conducting visit to the mining leases sites by five member committee to be headed and co-ordinated by SEIAA (as directed by Hon'ble NGT in this matter). Further, vide letter dated 17/03/2022 SEIAA was also requested to check and ensure compliance of Environment Clearance conditions of mining related units.

Reportedly, all the open sale mining leases remain suspended in District Una, H.P. till date however directions have been issued to all these open sale mining leasees to obtain consent of the State Board before resuming operations as and when suspension of open sale mining leases is revoked by competent authority/Mining Department. Further, vigil is also being maintained on these leases by the officials of State PCB.

It is respectfully submitted that the State Pollution Control Board is committed for the cause of environment and is doing regular surveillance and monitoring of all related units in the area. A stricter inspection & monitoring mechanism has now been put in place wherein these units shall be monitored on monthly basis instead of the prescribed frequency of quarterly basis. In case, any of these units is found violating the pollution control norms or consent conditions, strict regulatory action as per law shall continue to be taken by the State Board, as in aforementioned paras.



**Chief Env. Engineer,
HPSPCB, HQ, Shimla.**

**H.P.STATE POLLUTION CONTROL BOARD****Regional Office Una**

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/OA No. 57 of 2021/2021: 1338
From: **Assistant Environmental Engineer**

Dated: 10-09-2021

To

The Member Secretary,
HP State Pollution Control Board,
Shimla-9.

Subject: Regd. Compliance of order dated 13/08/2021 passed by Hon'ble NGT in OA No. 57/2021 titled as Amandeep vs. State of HP & ors.

Sir,

Kindly refer to your office letter no. HPSPCB/(DL300)OA No. 57/2021/-6243-44 dated 17/08/2021 on the subject cited above. In this regard, the detailed report as per the Sr. No. 34 and 35 in the above cited orders passed by Hon'ble NGT is hereby enclosed as **Annexure A**.

This is for favour of your kind information and further necessary action please.

Yours faithfully,

Encls. As above

Er. Praveen Kumar
Assistant Environmental Engineer

Ro
o/c

Report in compliance to Hon'ble NGT orders in OA No. 57/2021 titled as Amandeep vs State of HP and others

1. As per the directions of Hon'ble NGT, the M/s Rudra Stone Crusher, VPO Basal, District Una was inspected jointly with Mining Officer, Una District Una (HP) on 07/09/2021 to analyze the quantity of raw material stacked/lying at crusher's site and means of mining used for the extraction/collection of mining material. As per the observations made during inspection, it was concluded that there are reasonable grounds to believe that extraction/collection of mining material has been done by mechanical means. Copy of detailed joint inspection report already supplied to the worthy Deputy Commissioner Una, District Una (HP) for further necessary action as per the provisions HP Mine Minerals (Concession) and Minerals, Rules, 2015 is enclosed as **Annexure I**.

Also, as per the directions of Hon'ble NGT and Member Secretary, HPSPCB all the 23 No's Stone Crushers (list with Consent status, Pollution Control Devices & emission results details is enclosed as **Annexure II**) falling in the catchment area of Swan River as mentioned in Hon'ble NGT Orders vide OA No. 57/2021 titled as Amandeep vs State of HP & others, were inspected by Assistant Environmental Engineer, JEE-II and JEE-III on 18/08/2021, 24/08/2021 and 25/08/2021 respectively. With respect to the observations made during the inspections, notices regarding improvement in Pollution Control Devices were issued on dated 25/08/2021 and 26/08/2021 to 22 No's Stone Crushers for observed non-compliances as per the PCD's conditions mentioned in S. No. 34 of Hon'ble NGT Orders in OA No. 57/2021 dated 13/08/2021 with directions to submit the compliance report within 05 days.

Whereas, M/s Rudra Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP has complied with the direction issued regarding improvement in Pollution Control Devices and Photographs are enclosed as **Annexure III**.

Thereafter, aforesaid 23 No's Stone Crushers were again inspected on 05/09/2021 and the following Stone Crusher units have not complied with the directions issued till date:

- 1) Shiva Stone Crusher, VPO Damandri, Tehsil and Distt. Una HP.
- 2) Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP.
- 3) Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP.
- 4) Thakur Enterprises, VPO Chowki Minar, Tehsil Bangana, Distt. Una HP.
- 5) Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una HP.

Hence, Action under section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 is recommended against the above stated 05 No's Stone Crusher units.

Copy of Notices issued to the above 05 No's Stone Crushers enclosed as **Annexure IV**.

2. With respect to Sr. No. 35 of the above stated NGT orders, it is submitted that:

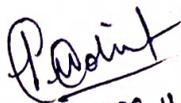
- a. The Environmental Engineer, HPSPCB Una has issued Consent to Establish to M/s Thakur Stone Crusher and Screening Plant, VPO Guglehar, Sub Tehsil Kaloh, District Una (HP) vide this office online consent dated 27/04/2021 which is valid up to 26/04/2022 after following the due procedure. The State Geologist, Govt. of HP have issued Provisional Registration in favour of Prop. of said stone crusher unit vide letter no. Udyog-Bhu(Regn) Thakur Stone Crusher-Una-429 dated 16/04/2021. Whereas, regarding the complaint of the said stone crusher for not meeting the prescribed siting guidelines, it is submitted that the joint inspection for the Site Appraisal already held on dated 23/08/2018 under the Chairmanship of Sub Divisional Officer (C) Amb, District Una (Copy attached as **Annexure V**).

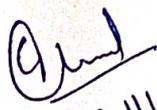
The spot was inspected by the Assistant Environmental Engineer, HPSPCB along with Mining Officer Una, District Una (HP) & JEE III, HPSPCB Una on 07/09/2021 and during the inspection it was observed that excavation work for the footing/foundation was initiated earlier and no further construction work was observed at the time of inspection. Spot report of distance between Thakur Stone Crusher and cluster of abadi in Village Pipluhaar, Guglehar Sub Tehsil Gagret, District Una, HP by Naib Tehsildar Gagret at Kaloh, District Una (HP) is enclosed as **Annexure VI**.

- b. The second stone crusher unit as mentioned in the NGT orders is in the name of Sh. Rajiv Kumar, S/o Sh. Dhyan Singh R/O VPO Upper Basal, Tehsil and District Una (HP). This office has already issued a Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide this office letter no. 1636 dated 13/01/2020 (Copy enclosed as **Annexure VII**) with directions to stop the construction activity of the Stone Crusher till the Consent to Establish is issued to the unit.

The spot was inspected by Assistant Environmental Engineer, HPSPCB along with Mining Officer Una, District Una (HP) & JEE III, HPSPCB Una on 07/09/2021 and during the inspection it was observed that construction for hopper platform was initiated earlier and no further construction work was observed in progress.

Also, with reference to a complaint received from Sh. Shiv Haripal Singh, VPO Banjhal Upper, District Una (HP), according to the complainant the site of Stone crusher unit is at 667 meters from the Govt. High School, Village Lower Basal, Una District Una (HP) and requested to re-measure the distance between the stone crusher and Govt. High School, Village Lower Basal. In this context, this office has already issued a letter no. 479-80 dated 29/06/2021 (copy enclosed as **Annexure VIII**) to Mining Officer, Una, District Una (HP). Whereas, the Mining Officer Una vide his office Endst. No. -Udyog(BHU)-Laghu-UNA-SCU-1905-1908 dated 04/09/2021 has requested Tehsildar Una, District Una (HP) to direct the concerned officials to measure the distance as per the revenue record (Copy enclosed as **Annexure IX**).


JEE-II


JEE-III


ABE

ANNEX I

email

No Udyog(Bhu)-Laghu-UNA/ Amandeep Vs State of HP
Office of the Mining Officer Una
District Una (H.P)
Dated Una . 09.09 .2021

To

The Deputy Commissioner
Una ,District Una H.P

Subject: Regarding joint inspection report .
Sir

In compliance to the directions contained in order dated 13.08.2021 in matter of OA 57/2021 titled as Amandeep Vs State of Himachal Pradesh regarding inspection of raw material stacked by M/s Rudra Stone crusher & screening plant Village & PO Basal Tehsil Una District Una HP. Please find enclosed the joint inspection report.

This is for your information & necessary action please

Yours Faithfully

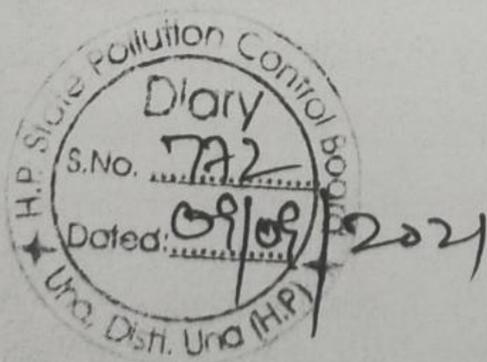
(Neeraj Kant)
Mining Officer,Una
Mobile No +91-9816519502
e.mail: moneeraj79@gmail.com

Endst. No.: (as above) 1969 Dated 09.09.2021

Copy to:

1. The State Geologist Himachal Pradesh Shimla-I . for information please .
2. The Assistant Environmental Engineer HPSPCB Una district Una for information please.

for
AEE
JRC-III
09/09/2021



(Neeraj Kant)
Mining Officer,Una
Mobile No +91-9816519502
e.mail: moneeraj79@gmail.com

09/09/2021

JOINT INSPECTION REPORT

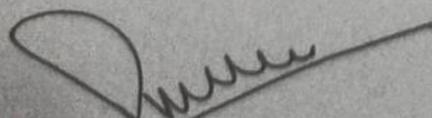
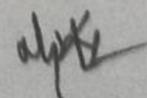
In compliance to the directions contained in order dated 13.08.2021 in matter of OA 57/2021 titled as Amandeep Vs State of Himachal Pradesh regarding inspection of raw material stacked by M/s Rudra Stone crusher & screening plant Village & PO Basal Tehsil Una District Una HP.

The joint inspection was conducted on 07.09.2021 in presence of the project proponent by the following officers

| S.No | Name | Particulars |
|------|-------------------|---|
| 1 | Er. Praveen Kumar | Assistant Environmental Engineer, HPPCB Una District Una (H.P), |
| 2 | Neeraj Kant | Mining Officer Una |

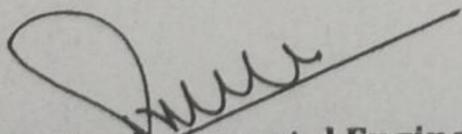
From the perusal of the office record , it is submitted that Govt of Himachal Pradesh has granted a mining lease for collection /extraction Sand Stone & Bajri for use in stone crusher unit over Khasra no 2561, 2562, 2563, 2564, 2569, 2570, 2571, 2572, 2573, 2574, 2575, 2576, 2566, 2567, 2568, 2577, 2578, 2580, 2581 measuring 04-81-31 Hectares (Private Land) for the period of 10 years w.e.f 26.08.2016 to 25.08.2026 in favour of Sh Raman Kumar S/o Sh Dharampal VPO Ispur Tehsil & District Una (H.P.) Prop. M/s Rudra Crusher & screening plant situated over Khasra No 1549 measuring 0-34-81 Hactares upmohal Galua mauza Basal Gram panchayat upper Basal Tehsil & District Una (H.P.) The approved project capacity of the mining lease is 87,300 TPA in Environmental Clearance issued by State Level Environment Impact Assessment Authority vide letter HPSEIAA/2015/389/M/s Rudra Stone Crusher /1895 dated 04.07.2016. As per the production report for the month of June 2021 submitted that the project proponent, stock to the tune of 29579 is lying. The details of quarries raised in orders dated 13.08.2021 is a follows

| Point | Quarry raised | Reply /comments |
|-------|--|--|
| 1 | Total quantity of raw material lying at site | Approximately 23500 MT material including the material staked on the ramp was found at the crusher premises. |

| | | |
|---|---|--|
| 2 | Manpower available with stone crusher. | As per the information provided by the project proponent 17 labourers were engaged in mining lease. |
| 3 | Quantity of raw material can be extracted per person/day | As per the information gathered from local workers, approximately 10 MT material per person can be extracted. |
| 4 | No. of JCB/Poclaim available with the stone crusher or taken on rent by the stone crusher | As per the information provided by the project proponent total 3 excavators (01 JCB, 01 Loader & 01 Poclaim) are available at stone crusher site & are engaged for the loading purpose . |
| 5 | Quantity of raw material processed per day to manufacture bajri and sand. | Average 4700 MT raw material is processed per month keeping 26 working days 180MT material is processed per day The same is attested from the electricity consumptions. |
| 6 | Quantity of products i.e bajri and sand produced and sold by the stone crusher | As per the details provided by project proponent & X forms generated average 4150 MT per month is sold by the project Proponent. |

From the perusal of stock to the tune of 23500 MT at site, production from mining lease (average 4700MT monthly), & dispatch of material (average 4150MT monthly) it is observed that in average 550 MT material will be left at crusher site as uncrushed material and for the accumulation of material to the tune of 23500 stock, 42-43 months will be required which seems to be unrealistic. Hence the collection/extraction of material using mechanical means cannot be denied.


Assistant Environmental Engineer,
HPSPCB Una District Una (H.P),


Mining Officer
Una District Una (H.P)

Status of Stone Crushers

| Sr. No. | Name and Address of the Units | Status of Consent Validity | Ambient Air monitoring (date of self monitoring report) as per Board's Notification no. PCB(Engg.)Bd.Mtg, (63)2011-9350-96 dated 30/07/2011 | Ambient Air Monitoring by State Board | Pollution Control Devices |
|---------|---|----------------------------|---|--|---|
| 1 | Jagdambay Stone Crusher, VPO Ghaluwal, Tehsil Haroli, Distt. Una HP | 14.09.2022 | 05-04-2021 Results within limit | 08-09-2021 Results awaited from HPSPCB RL Dharamshala | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 2 | Sarswati Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP | 31.03.2022 | 03-04-2021 Results within limit | 27-02-2020 Within limits as per report no.179 dated 04/06/2020 | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 3 | HSD Stone Crusher, VPO Chururu, Tehsil Amb, Distt.Una HP | 31.03.2023 | 03-04-2021 Results within limit | 09-02-2020 Results within limits as per report No. 2 dated 29/02/2020 | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 4 | Mahaveer Stone Crusher, VPO Takarala, Tehsil Amb, Distt. Una HP | 31.03.2023 | 27-01-2021 Results within limit | 23-12-2020 Results Within limits as per report no. 346 dated 28/01/2021 | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 5 | Bharat Stone Crusher, (Mawa Sindhian), VPO Mawa Sindhian, Tehsil Ghanari, Distt. Una HP | 29-05-2024 | 19-03-2021 Results within limit | 18-12-2020 Results Within limits as per report no. 344 dated 28/01/2021 | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 6 | Atharv Stone Crusher V.P.O. Oel, Tehsil Ghanari, Distt. Una HP | 31.03.2023 | 14-09-2019 Results within limit | — | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 7 | Jai Ganesh Stone Crusher, VPO Karlruhi, Tehsil Amb, Distt. Una HP | 31.03.2022 | 22-03-2021 Results within limit | — | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 8 | Shree Rudra Stone Crusher and Screening Plant, VPO Oel, Tehsil Ghanari, Distt. Una HP | 31.03.2023 | 03-04-2021 Results within limit | — | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 9 | Thakur Enterprises, Unit-II, VPO Kuthyari, Tehsil Amb Distt Una HP. | 31.03.2022 | 05-04-2021 Results within limit | — | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 10 | Krishna Stone Crusher, Village Tathra, PO Oel, Tehsil Ghanari, Distt. Una HP | 31.03.2025 | 20-07-2020 Results within limit | — | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |

| | | | | | |
|----|---|---|------------------------------------|--|---|
| 11 | Matri Stone Cruhser, Lower Basal, Village Lower Basal, Tehsil and Distt. Una HP | 31.03.2022 | 27-01-2021 Results within limit | 25-02-2020 Results within limits vide Report No. 3 dated 29/02/2020 | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 12 | Rudra Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP | 31.03.2022 | — | 22-12-2020 Results Within limits as per report no. 345 dated 28/01/2021 | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 13 | Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & distt. Una HP | 31.03.2023 | 03-04-2021 Results within limit | 08-09-2021 Results awaited from HPSPCB RL Dharamshala | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 14 | JBB Stone Crusher and Screening Plant Village Jadal Koeri Tehsil Ghanari, Distt. Una HP | 31.03.20223 | 15-06-2021 Results within limit | — | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 15 | Ganpati Stone Crusher, VPO Badoh, Tehsil Ghanari, Distt. Una HP | 31.03.2023 | 22-02-2021 Results within limit | — | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 16 | Nanika Stone Crusher, Maoza Khad, Tehsil Ghanari, Distt, Una HP | 31.03.2023 | 26-03-2021 Results within limit | 29-12-2020 Results Within limits as per report no. 347 dated 28/01/2021 | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 17 | Rama Stone Crusher, Village Andora Uperla, Tehsil Amb, | 31-03-2022 | — | 07-09-2021 Results awaited from HPSPCB RL Dharamshala | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 18 | Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una HP | 31-03-2022 | — | 07-09-2021 Results awaited from HPSPCB RL Dharamshala | Covered Conveyer belts, Covered Machinery, Provided Wind Breaking Wall, Tree Plantation, Water Sprinklers on dust arising points, Telescopic chutes, Metalled road, Settling Tank with recycling facility |
| 19 | Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una HP | 09/01/2021 (Query raised to the RCTO application on 13/09/2021 and unit failed to attend the same by till date) | 08-01-2021 Results within limit | — | No adequate Pollution Control Devices provided |
| 20 | Shiva Stone Crusher,VPO Damandri, Tehsil and Distt. Una HP | 31.03.2023 | 02-05-2019 Results within limit | 27-02-2020 Within limits as per report no. 178 dated 04/06/2020 | No adequate Pollution Control Devices provided |
| 21 | Thakur Enterprises, VPO Chowki Minar, Tehsil Bangana, Distt. Una HP | 12.06.2019 (Query raised to the RCTO application on 04/09/2021 and unit failed to attend the same by till date) | 08-08-2017 Results within limit | — | No adequate Pollution Control Devices provided |

| | | | | | |
|---|---|--|------------------------------------|---|--|
| 22 | Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP | 31.03.2021 (Notice issued vide letter no. 202 dt. 02/06/2021 and Reminder letter no. 1337 dated 09/09/2021 to apply for RCTO, but not applied till date) | 20-03-2021 Results within limit | — | No adequate Pollution Control Devices provided |
| 23 | Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP | 20-03-2022 | 09-02-2021 Results within limit | — | No adequate Pollution Control Devices provided |
| Note: Ambient Air Monitoring of all the above stated Stone Crushers will be completed by end of September, 2021. | | | | | |



Pic-1: Wind Breaking Wall



Pic-2: Machinery & Conveyor Belts covered with GI Sheets



Pic-3: Plantation around the crusher



Pic-4: Telescopic Chutes



Pic-5: Metalled Road within the crusher premises



Pic-6: Settling Tank with recycling facility



Pic-7 & 8: Separate Water & Energy Meter



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/956(M/s Luxmi Stone Crusher)/2021: 115

Dated: 26/08/2021

From: Regional Officer

To

M/s Luxmi Stone Crusher,
VPO Thathal, Tehsil Amb,
Distt. Una (HP).

Subject: Regarding Improvement of Pollution Control Devices in the Stone Crusher.

Sir,

Whereas, your unit was inspected by the JEE-II & JEE-III on dated 25/08/2021 and during the inspection following observations were made:

- 1) Covered sheds provided to cover the machinery was found partially damaged.
- 2) No telescopic chutes have been provided at the end of all the conveyor belts.
- 3) No Metalled Road has been provided in the premises of the stone crusher.
- 4) The wind breaking wall provided by you was found inadequate/damaged.
- 5) Conveyer belts were partially covered with sheds.
- 6) No Settling tank was provided to settle the sediments and no arrangements have been made to recycle the wastewater for washing of raw material.
- 7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.
- 8) There is lack of plantation/green cover around the stone crusher.
- 9) No separate energy meter and water meter attached with the APCD's

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41, 42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37, 38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid Acts and directed to provide separate energy meter and water meter attached to APCD's, repair covered sheds with to cover the machinery i.e. Jaw Machine, Rotopektor & Screening unit, to provide telescopic chutes at the end of all the conveyor belts, to provide metalled Road in the premises, to repair/provide proper wind breaking wall around the crusher, to provide covered sheds on the conveyor belts, to provide settling tank of adequate capacity for the treatment of waste water generated from the washing process, to provide arrangements to recycle the wastewater for washing of raw material, to provide water sprinklers at dust arising points and to carry out more plantation around the stone crusher. You are also directed to submit the compliance report of the same in the office of undersigned within **05 days positively**.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.

Ramen Kumar
27/08/21

JPC


Er. Praveen Kumar
Regional Officer
HPSPCB Una



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/1225(M/s Thakur Enterprises)/2021: 1117

Dated: 26/08/2021

From: Regional Officer

To

M/s Thakur Enterprises,
VPO Chowki Maniar,
Tehsil Amb, Distt. Una (HP).

Subject: Regarding Improvement of Pollution Control Devices in the Stone Crusher.

Sir,

Whereas, your unit was inspected by the JEE-II & JEE-III on dated 25/08/2021 and during the inspection following observations were made:

- 1) No covered sheds with GI Sheets have been provided to cover the machinery i.e. Jaw Machine, Rotopektor & Screening unit.
- 2) No telescopic chutes have been provided at the end of all the conveyor belts.
- 3) No Metalled Road has been provided in the premises of the stone crusher.
- 4) The wind breaking wall provided by you was found inadequate/damaged.
- 5) Conveyor belts were partially covered with sheds.
- 6) Settling tank provided to settle the sediments was found inadequate and no arrangements have been made to recycle the wastewater for washing of raw material.
- 7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.
- 8) There is lack of plantation/green cover around the stone crusher.
- 9) No separate energy meter and water meter attached with the APCD's.

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41, 42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37, 38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid Acts and directed to provide separate energy meter and water meter attached to APCD's, provide covered sheds with GI Sheets to cover the machinery i.e. Jaw Machine, Rotopektor & Screening unit, to provide telescopic chutes at the end of conveyor belts, to provide metalled Road in the premises, to repair/provide proper wind breaking wall around the crusher, to provide covered sheds on the conveyor belts, to provide settling tank of adequate capacity for the treatment of waste water generated from the washing process, to provide arrangements to recycle the wastewater for washing of raw material, to provide water sprinklers at dust arising points and to carry out more plantation around the stone crusher. You are also directed to submit the compliance report of the same in the office of undersigned within **05 days positively**.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.

[Signature]
27/08/2021
Ranchal

[Signature]

[Signature]
Er. Praveen Kumar
Regional Officer



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/(M/s Balaji Stone Crusher and Screening Plant)/2021: 1123

Dated: 26/08/2021

From: Regional Officer

To

M/s Balaji Stone Crusher and Screening Plant,
VPO Upper Basal,
Tehsil & Distt. Una (HP).

Subject: Regarding Improvement of Pollution Control Devices in the Stone Crusher.

Sir,

Whereas, your unit was inspected by the undersigned a/w JEE-III on dated 24/08/2021 and during the inspection following observations were made:

- 1) Covered sheds provided to cover the machinery was found partially damaged.
- 2) No telescopic chutes have been provided at the end of all the conveyor belts.
- 3) No Metalled Road has been provided in the premises of the stone crusher.
- 4) Conveyer belts were partially covered with sheds.
- 5) Settling tank provided to settle the sediments was found inadequate and no arrangements have been made to recycle the wastewater for washing of raw material.
- 6) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.
- 7) There is lack of plantation/green cover around the stone crusher.
- 8) No separate energy meter and water meter attached with the APCD's

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41, 42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37, 38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid Acts and directed to provide separate energy meter and water meter attached to APCD's, repair covered sheds to cover the machinery i.e. Jaw Machine, Rotopektor & Screening unit, to provide telescopic chutes at the end of all the conveyor belts, to provide metalled Road in the premises, to provide covered sheds on all the conveyor belts, to provide settling tank of adequate capacity for the treatment of waste water generated from the washing process, to provide arrangements to recycle the wastewater for washing of raw material, to provide water sprinklers at all the dust arising points and to provide more plantation around the stone crusher. You are also directed to submit the compliance report of the same in the office of undersigned within **05 days positively**.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.

Rajesh Kumar

27/8/21

[Handwritten signature]

[Handwritten signature]
Er. Praveen Kumar
Regional Officer
@ HPSPCB Una

H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/624 (M/s Shiva Stone Crusher)/2021: 1099

Dated: 25-08-2021

From: Regional Officer
To: M/s Shiva Stone Crusher,
VPO Dhamandri,
Tehsil & Distt. Una (HP).

Subject: Regarding Improvement of Pollution Control Devices in the Stone Crusher.

Sir,

Whereas, your unit was inspected by the undersigned on dated 18/08/2021 and during the inspection following observations were made:

- i. No covered sheds with GI Sheets have been provided to cover the machinery i.e. Jaw Machine, Rotopektor & Screening unit.
- ii. No telescopic chutes have been provided at the end of conveyor belts.
- iii. No metalled Road has been provided in the premises of the stone crusher.
- iv. The wind breaking wall has been found partially damaged.
- v. No covered sheds have been provided on the conveyor belts.
- vi. Settling tank provided to settle the sediments was found inadequate and no arrangements have been made to recycle the wastewater for washing of raw material.
- vii. Water Sprinklers installed to control the dust/fugitive emission have been found damaged.

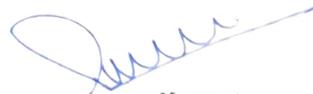
Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41,42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37,38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid Acts and directed to provide covered sheds with GI Sheets to cover the machinery i.e. Jaw Machine, Rotopektor & Screening unit, to provide telescopic chutes at the end of conveyor belts, to provide metalled Road in the premises, to repair/provide proper wind breaking wall around the crusher, to provide covered sheds on the conveyor belts, to provide settling tank of adequate capacity for the treatment of waste water generated from the washing process, to provide arrangements to recycle the wastewater for washing of raw material, to repair/provide water sprinklers at dust arising points and to provide more plantation around the stone crusher. You are also directed to submit the compliance report of the same in the office of undersigned within 05 days positively.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.


Er. Praveen Kumar
Regional Officer



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/578 (M/s Mahesh Stone Crusher)/2021: 1111

Dated: 26/08/21

From: Regional Officer

To

M/s Mahesh Stone Crusher,
VPO Kalruhi, Tehsil Amb,
Distt. Una (HP).

Subject: Regarding Improvement of Pollution Control Devices in the Stone Crusher.

Sir,

Whereas, your unit was inspected by the JEE-II & JEE-III on dated 25/08/2021 and during the inspection following observations were made:

- 1) Covered sheds provided to cover the machinery was found partially damaged.
- 2) No telescopic chutes have been provided at the end of all the conveyor belts.
- 3) No Metalled Road has been provided in the premises of the stone crusher.
- 4) No covered sheds have been provided on the all the conveyor belts.
- 5) Settling tank provided to settle the sediments was found inadequate and you are not recycling the wastewater for washing of raw material.
- 6) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.
- 7) There is lack of plantation/green cover around the stone crusher.
- 8) No separate energy meter and water meter attached with the APCD's.

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41,42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37,38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid Acts and directed to provide separate energy meter and water meter attached to APCD's, repair covered sheds to cover the machinery i.e. Jaw Machine, Rotopektor & Screening unit, to provide telescopic chutes at the end of conveyor belts, to provide metalled Road in the premises, to provide covered sheds on all the conveyor belts, to provide settling tank of adequate capacity for the treatment of waste water generated from the washing process, to provide arrangements to recycle the wastewater for washing of raw material, to provide water sprinklers at dust arising points and to carry out more plantation around the stone crusher. You are also directed to submit the compliance report of the same in the office of undersigned within **05 days positively**.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.



27/8/21




Er. Praveen Kumar
Regional Officer
HPSPCB Una

JOINT INSPECTION REPORT OF SITE APPRAISAL FOR THE
ESTABLISHMENT OF STONE CRUSHER UNIT

As per the application submitted by Sh. Kanwar Sandeep Singh C/O Sh. Narinder Kumar Jaswal Village Dangoh Khas Tehsil Ghanari Distt. Una , Dated 23/8/2018 the site appraisal of the area comprising Kh.No. 2034, 2035 and 1552 (Pvt.Land) area 00-19-04 Hecters. falling in Mauza Guglehar Up Mohal Piplu Tehsil Ghanari Distt. Una (HP) Proposed by Sh. Kanwar Sandeep Singh C/O Sh. Narinder Kumar Jaswal V.P.O. Dangoh Khas Tehsil Ghanari Distt. Una (HP) was inspected on 28/8/2018 by the joint inspection committee under the chairmanship of Sub Divisional Officer (C) Amb Distt. Una to see the proposed site fulfils the parameters framed by Government vide Notification No. S.H. E(3)-17/2012, dated 29/5/2014 or not.

The following members of the joint inspection committee were present during the course of inspection.

- | | |
|--------------------------|--|
| 1. Sh. Sunil Kumar Verma | Sub Divisional Officer(C) Amb Distt. Una |
| 2. Sh. Rahul Sharma | J.E.Env. HP Pollution Control Board Una . |
| 3. Sh. Harbans singh | J.E.I& PH . Div. Gagret Distt. Una . |
| 4. Sh. Lilak Raj | Surveyor Flood Protection Div. Gagret . |
| 5. Sh. Subhash Chand | B.O. Forest Deptt. Gagret Distt. Una |
| 6. Sh. Kewal Chand | J.E. Flood Protection Div. Gagret . |
| 7. Sh. Navdeep Garg | Work Inspector H.P.P.W.Gagret Distt. Una . |
| 8. Sh. Param Jit Singh | Mining Officer Una. |

The area/site proposed for the installation of stone crusher was marked physically shown by the concerned Halqua patwari .The proposed site for establishment of stone crusher unit is located in khasra Number 2034,2035 & 1552 (Private Land) an area 00-19-04 hectares. falling in Mauza Guglehar Up Mohal Piplu Tehsil Ghanari Distt. Una .applied by Sh. Kanwar Sandeep Singh C/O Sh. Narinder Kumar Jaswal VPO Dangoh Khas Tehsil Ghanari distt. Una .


 Vice-Chairman
 Una

The following is the report of the site appraisal committee about the parameters framed by the Government vide Notification No. SII-1(3)17/2012, dated 29/5/2014

| S. No | Parameters | Minimum Safe Distance | Actual Distance from the site | Whether the site of new stone crusher fulfill the minimum requirement of the parameter |
|-------|--|-----------------------|-------------------------------|--|
| 1 | Minimum Distance from National Highway | 150 Mtrs | 20 KM | Yes |
| 2 | Minimum Distance from state highway | 100 Mtrs. | 600 Meters | Yes |
| 3 | Minimum Distance from link road(PMGSY, NABARD/World Bank/Sponsored /other district | 50 Mtrs. | 600 Meters. | Yes |
| 4 | Minimum distance from district headquarter (Distance to be measured from the outer of the municipal limit of the district headquarter) | 1500 Mtrs. | 20 Km | Yes |
| 5 | Minimum Distance from town or Notified Area Committee (Distance to be measured from outer of the municipal limit /Nagar Nigam/Nagar Palika/Nagar panchyat of the district headquarter) | 1000 Mtrs. | 15 KM | Yes |
| 6 | Minimum Distance from village abadi deh | 500 Mtrs. | 1000 Mtrs. | Yes |
| 7 | Minimum Distance from Hospital.& Educational Institutions | 1000 Mtrs. | 2.5 KM | Yes |
| 8.a | Minimum distance from spring ,canal, functional water supply scheme including its reservoir. | 100 Mtrs | NIL | Yes |
| 8.b | Minimum Distance from a percolation well, sewerage treatment plant, water infiltration galleries. | 100 Mtrs. | 800 Meters. | Yes |

There is no any scheme of IPH Deptt. Near by the site crusher.

[Signature]
Assistant Engineer
& PH Sub Division
Jagret Distt. Una (H.P.)

[Signature]
Municipal Officer
Una

Since the work is hereby approved subject to the condition that unit be registered provisionally with the Geological wing of Industries Department

[Signature]
Asst. Engineer (Civil)
A.M.D., L.P. Sub. Division (H.P.)

[Signature]
Asst. Engineer, HSPCD
Una

[Signature]

1. Harbans Singh, J.E.
I.P.H. Sub. Division
Gagret, Distt. Una

[Signature]
S. D. Singh
B. O. Gagret

3. *[Signature]*
Assistant Engineer
I & PH Sub Division
Gagret Distt. Una

6. *[Signature]*
JEWAL CHAND DATTAN.
J.E. FLOOD PROTECTION.
S/DIV. Gagret.

1. *[Signature]*
Surveys R.P. S. DIV. M.
Gagret

[Signature]
For
For
Distt. Una

1. *[Signature]*
Assistant Engineer
HPPWD (B&R) Sub. Divn.
Gagret (H.P.)
Nigarg (Inspector)

[Signature]
Mining Officer
Distt. Una

[Signature]
Mining Officer
Distt. Una

Spot report of distance between 'Thakur Stone Crusher' and cluster of 'Abadi' in village Pipluhaar, Guglehar, Sub Tehsil, Gagret, District Una, HP

In compliance to the letter no. 909/ MC, dated: 07/06/20021, spot visit is made on Dated: 12/06/2021 to measure distance between proposed, 'Thakur Stone Crusher' and nearest cluster of 'Abadi' along with revenue staff. This report is prepared in the light of directions given by Honourable High Court in CWP No-7949 of 2011, Date of decision- 01/06/2012(judgement copy enclosed).

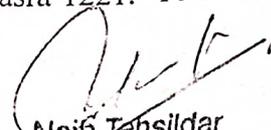
On arrival to the spot, attendance of representatives from both the parties and villagers were taken(list enclosed). Party 1 and 2 consist of representatives from panchayat and crusher unit, respectively. By consensus, it was decided to start the measurement from the crusher unit side. There was disagreement between the parties regarding starting point of measurement. Party 1 wanted to take the nearest boundary of crusher unit as starting point and Party 2, insisted to take the foundation stone drain at the spot as starting point. Undersigned however, fixed foundation stone drain of crusher unit as starting point of measurement in the light of HHC judgement, that says;

"...all the distances are required to be measured as crow flight from the highest node of the crusher conveyor belt to the outer periphery of the revenue unit..." (Point no. 10, page no. 6),

There was consensus between the parties about the direction of measurement. From the starting point, 36 meters were measured up to the boundary of crusher unit, towards the cluster of 'Abadi'. The middle patch starts from the boundary of crusher unit up to the first individual residence [Residence of Sh Kundan Lal s/o Jagan Nath, Number Khasra-1634] towards the periphery of 'Abadi' was measured 420 meters. Both the parties agreed to this measurement. Total distance measured up to this point is $36+420=456$ meters. From this point onwards, party 1 disagreed for further measurement. However, undersigned continued the measurement in the light of HHC judgement, that says;

"...as the term 'abadideh' cannot be extended to mean individual and scattered house".
(Line number 3 & 4, Page no. 13)

In a crow flight direction, 30 meters ahead across the road, there is an 'Anganwari Kendra' running in a rented structure of Sh. Dev Kumar, Number Khasra-1221. Total distance


Naib Tehsildar
Gagret of Una

measured up to this point is $456+30=486$ meters. Further measurement was distracted by party 1 representatives. Undersigned and revenue team however went ahead with 'kadmipaimaish' in a crow flight direction. 23 Meters ahead is residence of Sh. Ganesh Dutt and Pawan Kumar. From this residence onward, there is continuity of residences of village Pipluhaar. Total distance measured up to this point is $486+23=509$ meters.

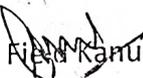
In the light of HHC Judgement, that says;

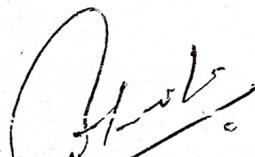
"The term 'abadideh' has to mean revenue village as defined under revenue law of the state. Individual, scattered houses constructed by land owners outside the revenue village, unless they are in clusters shall not be termed as 'abadideh'", (Point number-1, page number-16),

undersigned fixed house of Sh. Ganesh Dutt and Pawan Kumar as outer periphery of cluster of 'Abadi' and the other end of proposed spot measurement, as well. Therefore, total distance between Crusher Unit and outer periphery of cluster of 'Abadi' is measured 510 meters.

Report presented.


Patwari


Field Kanungo


Naib Tehsildar
Gajraul Moh, Distt Una (H.P.)



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in>

e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/General Stone Crusher/2019: 1636
From: Environmental Engineer
To:

Dated: 13/01/2020

Sh. Rajiv Kumar, S/o Sh. Dhyan Singh,
VPO Upper Basal,
Tehsil & Distt. Una (HP).
Distt. Hamirpur (HP).

Subject: Notice under Water (Prevention & Control of Pollution) Act, 1974 and Air Act (Prevention & Control of Pollution) Act, 1981.

Whereas, during inspection of the area by JEE-I & JEE-III on dated 07/01/2020, it was observed that you have started the construction activity of the stone crusher in Village Upper Basal, Tehsil & Distt. Una (HP) without obtaining mandatory Consent to Establish of the State Board required under section 25 & 26 of Water (Prevention and Control of pollution) Act 1974 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981, hence committed violation of the Water & Air Acts.

Whereas, you have not applied for Consent to Establish to the State Board till date, which is mandatory under section 25 & 26 of Water (Prevention and Control of pollution) Act 1974 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981, hence committed violation n of the Water & Air Acts. In this regard you are directed to apply online for the mandatory Consent to Establish/operate along with requisite fee to this State Board.

Whereas, you failed to apply online on <http://hpocmms.nic.in/index.gsp>. for the Consent to Establish of the State Board. The unit has not deposited the Consent fee in the shape of Online along with the following documents:

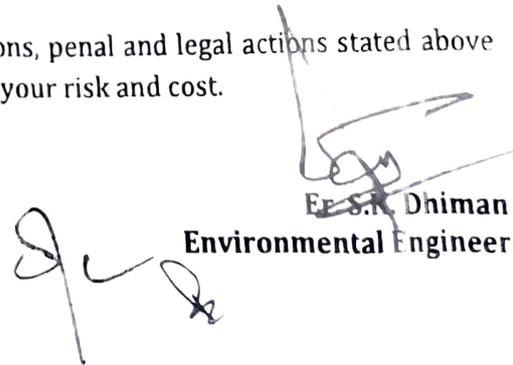
1. Site approval from Joint Inspection Committee of Site Appraisal.
2. Provisional PMT from competent authority.
3. Approved Mining Plan.
4. Valid Mining Lease.
5. Environmental Clearance from competent authority.
6. Detailed Project Report approved by CA.
7. Flow Chart of manufacturing process.
8. Feasibility report of Air Pollution Control Devices.
9. Revenue papers i.e. Jamabandi, Tatima.
10. NOC of Local Authority/Department.

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41,42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37,38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply the provisions of aforesaid acts and immediately apply online for Consent to Establish of the State Board and to stop the construction activity of the stone crusher till Consent to Establish has been issued to you. You are also directed to show cause within 15 days either in person or through authorized person as to why the action under the aforesaid provisions of law should not be taken against you for failure to comply the provisions of Water & Air Act.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.


E. S. R. Dhiman
Environmental Engineer



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/Complaint File (General)/2020: 479-80 Dated: 29-06-2021
 From: Regional Officer
 To

The Mining Officer,
 Una, Distt. Una (HP).

Subject: Regarding Consent of Establishment of Crusher.

Sir,

Please find enclosed herewith copy of complaint received from Sh. Shiv Haripal Singh (Ex-Zila Parishad Member), VPO Banjhal Upper, Distt. Una (HP) regarding establishing of Stone Crusher unit in Village Basal Upper by Sh. Rajiv Kumar, S/o Sh. Dhayan Chand, VPO Basal Upper, Distt. Una (HP) and complainant vide email dated 16/06/2021 to this office & others has forwarded another complaint on the same matter addressed to the State Geologist of HP (Copy of complaints enclosed). According to the complainant, the site of stone crusher unit is at 677 meters distance from the Govt. High School Lower Basal and requested to re-measure the distance between the above said stone crusher and Govt. High School Lower Basal in the presence of Gram Panchayat.

In this regard, as per the Notification No. STE-E(3)-17/2012 dated 29/05/2014 of Department of Env. Science & Technology of Himachal Pradesh, Geologist or Mining Officer is nominated as Member Secretary of the Joint Inspection Committee for site appraisal, hence you are hereby requested to take suitable action in the matter and send the action taken report to the complainant directly under intimation to this office please.

This is for favour of your kind information & further necessary action please.

Yours faithfully,

Encls. As above.


 Er. Praveen Kumar
 Regional Officer

Copy to:

Sh. Shiv Haripal Singh (Ex-Zila Parishad Member), VPO Banjhal Upper, Distt. Una (HP) and it is to be informed that this office hasn't issued any Consent to Establish in favour of Sh. Rajiv Kumar, S/o Sh. Dhayan Chand for the establishment of Stone Crusher Unit at Basal Upper, Distt. Una (HP).


 Er. Praveen Kumar
 Regional Officer

5/10

No.: Udyog(Bhu)-Laghu-UNA- SCU-
Office of the Mining Officer,Una
Distt. Una (H.P.)

REMINDER

1905-1908

Dated Una 04.09.2021

To

The Tehsildar
Una, District Una H.P

Subject:
Reference :

Regarding non establishment of New stone crusher unit at Lower Basal
This office letter No.: Udyog(Bhu)-Laghu-UNA- SCU—689-691 dated
210.6.2021.

Sir,

Please refer to this office letter Udyog(Bhu)-Laghu-UNA- SCU—689-691
dated 210.6.2021 regarding non establishment of stone crusher in lower Basal Una District
Una H.P received from Uppradhan Garm panchayat Lower Basal and others as per the office
record available in this office the distance of Govt High School Basal is 1012 m from Khasra
No 686,1732/685 measuring 0-92-43 Hactares falling in Mauza & Mohal Khaduni Tehsil &
District Una H.P .

As per the complaint the distance of Govt High School Lower Basal is
less than 1000m ,you are once again requested requested to kindly direct the concerned
officials to measure the distance as per revenue record and intimate the same so that the
complaints can be apprised about the facts .

This is for your information and necessary action please.

Yours Faithfully,

o/c

(Neeraj Kant)

Mining Officer,Una

Mobile No +91-9816519502

e.mail: moneeraj79@gmail.com

End. No-(As above) _____ Dated 04.09.2021

Copy to :-

1. The Deputy Commissioner,Una District Una H.P for information please.
2. The Environmental Engineer HPPCB,wrt his letter no HPSPCB/RO/Una /Complaint File (General)/2020-479-80 dated 29.06.2021 for information please.
3. The Uppradhan Garm panchayat Lower Basal District Una H.P and others wrt his complaint for information please.

o/c

(Neeraj Kant)

Mining Officer,Una

Mobile No +91-9816519502

e.mail: moneeraj79@gmail.com



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/ OA No. 57 of 2021/2021: 2012

Dated: 10/12/2021

From: Assistant Environmental Engineer

To

The Member Secretary,
HP State Pollution Control Board,
Shimla-9.

Subject: Regarding compliance of order dated 13/08/2021 passed by Hon'ble NGT in OA No. 57/2021 titled as Amandeep vs State of HP & Others.

Sir,

This is in continuation to this office even file letter no. 1585 dated 21/10/2021 vide which status report of the 23 stone crushers falling in the catchment area of Swan River was submitted. As already submitted that power supply of the 05 stone crusher units was disconnected as detailed below:

1. M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil & Distt. Una (HP).
2. M/s Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil & Distt. Una (HP).
3. M/s Luxmi Stone Crusher, VPO Thathal, Tehsil Amb, Distt. Una (HP).
4. M/s Thakur Enterprises, VPO Chowk Maniar, Tehsil Amb, Distt. Una (HP).
5. M/s Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una (HP).

In this regard, it is further submitted that 03 stone crushers units has complied with the directions issued by this office and detailed compliance report of the 03 stone crusher units is as below:

1. M/s Balaji Stone Crusher & Screening Plant, VPO Upper Basal, Tehsil & Distt. Una (HP) was inspected by the JEE-III, HPSPCB Una on dated 08/10/2021 and during the inspection following observations were made (i) Unit has complied with the directions issued by this office vide Notice dated 26/08/2021 and improved/provided Pollution Control measures as mentioned at Sr. No. 34 of Hon'ble NGT Order dated 13/08/2021 vide OA No. 57/2021 (ii) RCTO granted to the unit vide online consent dated is valid up to 20/03/2022.

M/s Balaji Stone Crusher & Screening Plant, VPO Upper Basal, Tehsil & Distt. Una (HP) has also deposited a sum of Rs. 1,31,250/- (Rs. One Lakh Thirty One Thousand & Two Hundred Fifty only) on account of Environmental Compensation been levied on the unit vide receipt no. 0115126 dated 21/10/2021.

Power supply of the unit has been restored vide Head Office order no. PCB/Misc/Power Disconnection/Una/2020-10584-88 dt. 27/10/2021.

2. M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil & Distt. Una (HP) was inspected by the JEE-III, HPSPCB Una on dated 30/10/2021 and during the inspection following observations were made (i) Unit has complied with the directions issued by this office vide Notice dated 25/08/2021 and improved/provided Pollution Control measures as mentioned at Sr. No. 34 of Hon'ble NGT Order dated 13/08/2021 vide OA No. 57/2021 (ii) RCTO granted to the unit vide Head Office online consent dated 21/09/2019 is valid up to 31/03/2023.

M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil & Distt. Una (HP) has also deposited a sum of Rs. 2,62,500/- (Rs. Two Lakh Sixty Two Thousand & Five Hundred only) on

account of Environmental Compensation been levied on the unit vide Receipt No. 0115130 dated 30/10/2021.

Power supply of the unit has been restored vide Head Office order No. PCB/Misc/Power Disconnection/Una/2020-10931-35 dt. 02/11/2021

3. M/s Thakur Stone Crusher, Unit-I (Formerly M/s Thakur Enterprises), village Chowki Maniar, District Una (HP) was inspected by the JEE-III, HPSPCB Una on dated 08/11/2021 and during the inspection following observations were made (i) Unit has complied to the directions issued by this office vide Notice dated 26/08/2021 and improved/provided Pollution Control measures as mentioned at Sr. No. 34 of Hon'ble NGT Order dated 13/08/2021 vide OA No. 57/2021 (ii) RCTO granted to the unit vide this Office online consent dated 09/11/2021 is valid up to 05/01/2022.

M/s Thakur Stone Crusher, Unit-I (Formerly M/s Thakur Enterprises) has also deposited a sum of Rs. 2,12,500/- (Rs. Two Lakh Twelve Thousand & Five Hundred only) on account of Environmental Compensation been levied on the unit vide Receipt No. 0115136 dated 11/11/2021.

Power supply of the unit has been restored vide Head Office Order No. PCB/Misc/Power Disconnection/Una/2020-11334-38 dt. 12/11/2021.

This is for favour of your kind information and further necessary action please.

Yours faithfully,



Er. Praveen Kumar
Assistant Environmental Engineer





H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una
Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No. HPSPCB/RO/Una/OA 57 of 2021/2021- 2399

Dated: 21/02/2022

From: Assistant Environmental Engineer

To

The Member Secretary,
HP State Pollution Control Board,
Shimla-9.

Subject: Compliance status of Hon'ble NGT Order dated 15/12/2021 in O.A/ No. 57/2021 titled as Amandeep v/s State of HP & Ors.

Sir,

Kindly refer to the telephonic directions given by your good self on 14/02/2022 and Head Office letter no. 1/118025/2022 dated 15/02/2022 on the subject cited above. In this regard, it is submitted that the 24 number of Stone Crushers units falling in the catchment area of Swan River has been inspected by the undersigned from 14/02/2022 to 17/02/2022 in order to monitor the compliance status of consent conditions and PCDs installed by the these units. Detailed inspection report along with consent status and action taken report is enclosed herewith as Annexure-I.

During the inspections, pollution control devices of the 04 stone crusher units as detailed below were found damaged:

1. M/s Krishna Stone Crusher, Village Tathra, PO Oel, Tehsil Ghanari, Distt. Una (HP).
2. M/s Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & Distt. Una (HP).
3. M/s Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, Distt. Una (HP).
4. M/s Rama Stone Crusher, Village Andora Uperla, Tehsil Amb, Distt. Una (HP).

Accordingly notices have been issued to above said 04 stone crusher units. Copies of notices are enclosed herewith as Annexure-II (04 pages).

Whereas, M/s Thakur Stone Crusher, Unit-I, VPO Chowki Maniar, Tehsil Bangana, Distt. Una (HP) was found operational without valid consent of the State Board and valid source of mining /PMT issued by the State Geologist. In this context, the power disconnection case of the above said unit has already been recommended vide this office letter no. 1/118613/2022 dated 18/02/2022 (copy enclosed as Annexure-III).

This is for favour of your kind information and further necessary action please.

Yours faithfully,

Signed by Praveen Kumar
Date: 21-02-2022 12:59:15
Er. Praveen Kumar

Encls. As above.

Assistant Environmental Engineer

| Sr. No. | Name & Address of Unit | Mining Lease | Status of Consent Validity | Latest Inspection | Observations | Action Taken | Remarks |
|---------|---|--|----------------------------|-------------------|--|--|---------|
| 1 | Jagdambay Stone Crusher, VPO Ghaluwal, Tehsil Haroli, Distt. Una HP | 15-09-2017 to 14-09-2022 | 14.09.2022 | 15-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 2 | Sarswati Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP | 20-06-2017 to 19-06-2022 | 31.03.2022 | 15-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 3 | HSD Stone Crusher, VPO Chururu, Tehsil Amb, Distt.Una HP | 28-09-2020 to 27-09-2035 06-04-2015 to 05.04.2030 | 31.03.2023 | 14-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 4 | Mahaveer Stone Crusher, VPO Takarala, Tehsil Amb, Distt. Una HP | 15-10-2020 to 14-10-2030 28-02-2020 to 27-02-2035 | 31.03.2023 | 17-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 5 | Bharat Stone Crusher, (Mawa Sindhian), VPO Mawa Sindhian, Tehsil Ghanari, Distt. Una HP | 17-09-2021 to 16-09-2026 | 29.05.2024 | 17-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 6 | Atharv Stone Crusher V.P.O. Oel, Tehsil Ghanari, Distt. Una HP | 30-06-2015 to 29.06.2030 | 31.03.2023 | 17-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 7 | Shree Rudra Stone Crusher and Screening Plant, VPO Oel, Tehsil Ghanari, Distt. Una HP | 01-06-2016 to 31-05-2026 | 31.03.2023 | 17-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 8 | Krishna Stone Crusher, Village Tathra, PO Oel, Tehsil Ghanari, Distt. Una HP | 09-08-2021 to 07-08-2026 | 31.03.2025 | 17-02-2022 | Wind Breaking Wall found damaged/ inadequate, Settling tank bypassed and no regular wetting of ground | Notice issued vide letter dt. 18/02/2022 | - |

| | | | | | | | |
|----|---|--------------------------|------------|------------|--|--|---|
| 9 | Matri Stone Cruhser, Lower Basal, Village Lower Basal, Tehsil and Distt. Una HP | 07-04-2016 to 06-04-2031 | 31.03.2022 | 15-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | | - |
| 10 | Rudra Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP | 26-08-2016 to 25-08-2031 | 31.03.2022 | 15-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | | - |
| 11 | Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & distt. Una HP | 07-04-2016 to 06-04-2031 | 31.03.2023 | 15-02-2022 | Wind Breaking Wall found damaged and Energy consumption record for the sprinkler system not updated | Notice issued vide letter dt. 18/02/2022 | - |
| 12 | Ganpati Stone Crusher, VPO Badoh, Tehsil Ghanari, Distt. Una HP | 05-08-2017 to 04-08-2032 | 31.03.2023 | 17-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 13 | Nanika Stone Crusher, Maoza Khad, Tehsil Ghanari, Distt, Una HP | 20-09-2017 to 19-09-2032 | 31.03.2023 | 14-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 14 | Rama Stone Crusher, Village Andora Uperla, Tehsil Amb, | 14-12-2020 to 13-12-2030 | 31-03-2022 | 17-02-2022 | Wind Breaking Wall found damaged, Machinery covering found damaged and Energy consumption record for the sprinkler system not updated | Notice issued vide letter dt. 18/02/2022 | - |
| 15 | Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una HP | 26-06-2020 to 25-06-2035 | 31-03-2022 | 14-02-2022 | Wind Breaking Wall found damaged Settling tank by-passed, Energy consumption record for the sprinkler system not updated, Metalled Road found damaged and lack of plantation around the unit. | Notice issued vide letter dt. 15/02/2022 | - |
| 16 | Shiva Stone Crusher,VPO Damandri, Tehsil and Distt. Una HP | 19-01-2018 to 18-01-2033 | 31.03.2023 | 15-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 17 | Jai Ganesh Stone Crusher, VPO Karlruhi, Tehsil Amb, Distt. Una HP | 17-07-2009 to 16-07-2024 | 31.03.2022 | 14-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |

| | | | | | | | |
|----|---|--|------------|------------|--|---|--|
| 18 | Thakur Enterprises, Unit-II, VPO Kuthyari, Tehsil Amb Distt Una HP | 27-07-2016 to 26-07-2031 06-08-2019 to 05-08-2034 | 31.03.2022 | 14-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 19 | JBB Stone Crusher and Screening Plant Village Jadal Koeri Tehsil Ghanari, Distt. Una HP | 29-06-2017 to 28-06-2032 | 31.03.2023 | 17-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 20 | Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una HP | Expired | 09-01-2021 | 14-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | RCTO application under process on stock basis at Head Office |
| 21 | Thakur Stone Crusher (Unit-I), VPO Chowki Minar, Tehsil Bangana, Distt. Una HP | Expired | 05-01-2022 | 17-02-2022 | Unit found operational without valid consent of the State Board and valid mining source/PMT issued by the State Geologist. | Case recommended for power disconnection to Head Office | - |
| 22 | Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP | Stock Basis | 28-02-2022 | 17-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 23 | Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP | 21-03-2017 to 20-03-2032 | 20-03-2022 | 14-02-2022 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |
| 24 | Shri Sai Stone Crusher, Village Badhera Rajputtan, Tehsil Ghanri, Distt. Una (HP) | 20-07-2020 to 19-07-2035 | 31-03-2022 | 14-Feb-22 | Unit has provided adequate PCDs which are Covered Conveyor Belts, Covered Machinery, Adequate Wind Breaking Wall, Water Sprinklers on dust arising points, telescopic chutes, mettaled road, settling tank with recycling facility and plantation around the periphery | - | - |



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/ (M/s Krishna Stone Crusher)/2022: 2370

Dated: 18/02/2022

From: Regional Officer

To

M/s Krishna Stone Crusher,
Village Tathera, PO Oel,
Tehsil Ghanari, Distt. Una HP,

Subject: Notice under Water (Prevention and Control of Pollution), Act 1974 and Air (Prevention and Control of Pollution), Act 1981.

Sir,

Whereas, your unit was inspected by the undersigned a/w JEE II, HPSPCB Una on 17/02/2022 on and during the inspection following observations were made:

1. The wind breaking wall provided by you was found damaged/inadequate.
2. Settling tank provided to settle the sediments was found by-passed and no recycling of water was being carried out
3. No regular wetting of ground is being carried out.

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41,42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37,38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid Acts and directed to repair L-shape wind breaking wall up to adequate height around the crusher, to use settling tank for the treatment of waste water generated from the washing process & to recycle the water for washing of raw material and to carry out regular wetting of ground within the premises. You are also directed to submit the compliance report of the same in the office of undersigned within **05 days positively**.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.


Er. Praveen Kumar
Regional Officer
HPSPCB Una



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/ (M/s Shree Shree Rudra Stone Crusher & Screening Plant)/2022: 2372 Dated: 18/02/2022

From: Regional Officer

To

M/s Shree Shree Rudra Stone Crusher & Screening Plant,
VPO Ghaluwal
Tehsil & Distt. Una HP

Subject: Notice under Air (Prevention and Control of Pollution), Act 1981.

Sir,

Whereas, your unit was inspected by the undersigned a/w JEE III on dated 15/02/2022 and during the inspection it was observed that wind breaking wall installed by you was found damaged and no updated record for the operation of sprinkler system was maintained

Whereas the facts stated above tantamount to violation of the section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 37,38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid Acts and directed to repair the L-shape wind breaking wall around the crusher and to maintain regular record for the energy consumption for operation of sprinkler system. You are also directed to submit the compliance report of the same in the office of undersigned within **05 days positively**.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/ (M/s Thakur Stone Crusher)/2022: 2363

Dated: 15/02/2022

From: Regional Officer

To

M/s Thakur Stone Crusher,
VPO Ambota,
Teshil Ghanari, District Una HP

Subject: Notice under Water (Prevention and Control of Pollution), Act 1974 and Air (Prevention and Control of Pollution), Act 1981.

Sir,

Whereas, your unit was inspected by the undersigned a/w JEE III, HPSPCB Una on 14/02/2022 on and during the inspection following observations were made:

1. The wind breaking wall provided by you was found damaged/inadequate.
2. Settling tank provided to settle the sediments was found by-passed and no recycling of water was being carried out. The untreated water was being discharged into the nearby khad.
3. No updated record for the operation of sprinkler system was maintained.
4. The metalled road provided within the premises found damaged.
5. There is lack of plantation around the stone crusher.

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41,42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37,38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid Acts and directed to repair/provide L-shape wind breaking wall up to adequate height around the crusher, to use settling tank for the treatment of waste water generated from the washing process & to recycle the water for washing of raw material, to maintain regular record for the energy consumption for operation of sprinkler system, to repair/provide metalled road within the premises for vehicular movement and to carry out 03-layered plantation on the periphery of the unit. You are also directed to submit the compliance report of the same in the office of undersigned within **05 days positively**.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.


Er. Praveen Kumar
Regional Officer
HPSPCB Una



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Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in>

e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/M/s Rama Stone Crusher)/2021: 2371

Dated: 18/02/2022

From: Regional Officer

To

M/s Rama Stone Crusher,

Village Andora Uperla

Tehsil Amb, Distt. Una (HP).

Subject: Notice under Air (Prevention and Control of Pollution) Act, 1981.

Sir,

This is in continuation to this office letter no. 1871 dated 25/11/2021 and with reference to the inspection of your unit by the undersigned a/w JEE II on dated 17/02/2022. During the inspection it was observed that wind breaking wall installed by you was found damaged, no updated record for the operation of sprinkler system was maintained and machinery covering were also found damaged.

Whereas the facts stated above tantamount to violation of the section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 37,38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid Acts and directed to repair the L-shape wind breaking wall around the crusher, to maintain regular record for the energy consumption for operation of sprinkler system and to repair the damaged machinery covering. You are also directed to submit the compliance report of the same in the office of undersigned within **05 days positively**.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.


Er. Praveen Kumar
Regional Officer
HPSPCB Una



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No. HPSPCB/RO/Una/1225 (M/s Thakur Stone Crusher, Unit-I)/2021-

Dated:

From: Assistant Environmental Engineer

To

**The Member Secretary,
HP State Pollution Control Board,
Shimla-9.**

Subject: Regarding action under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 against the unit M/s Thakur Stone Crusher, Unit-I, VPO Chowki Maniar, Tehsil Bangana, Distt. Una (HP).

Sir,

Whereas, the renewal of Consent to Operate granted to the unit M/s Thakur Stone Crusher, Unit-I, VPO Chowki Maniar, Tehsil Banagana, Distt. Una (HP) vide this office online consent dated 09/11/2021 has already been expired on 05/01/2022.

Whereas, this office vide letter no. HPSPCB/RO-Una/(1225) M/s Thakur Stone Crusher (Unit-I)/2021-2218 dated 18/01/2022 and even file letter no. 2317 dated 07/02/2022 has issued notices to the said unit to apply online for the renewal of Consent to Operate of the State Board, but the unit failed to comply with the directions by till date (copy enclosed).

Whereas, the above said unit was inspected on 17/02/2022 by the undersigned along-with JEE-II, HPSPCB Una and during the inspection unit was found operational without mandatory consent of the State Board. Also, unit was discharging waste washing water directly into the nearby Khad without any treatment and violating consent conditions.

Therefore, it is requested that action under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 against the unit M/s Thakur Stone Crusher, Unit-I, VPO Chowki Maniar, Tehsil Bangana, Distt. Una (HP) may be initiated for disconnection of power supply of the unit as the unit has violated the consent conditions and is found operational without valid consent of the State Board please.

Yours faithfully,

Signed by Praveen Kumar

Date: 18-02-2022 18:25:16

Encls. As Above.

**Er. Praveen Kumar
Assistant Environmental Engineer**



H.P.STATE POLLUTION CONTROL BOARD
Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/OA No. 57 of 2021/2021: 2686

Dated: 11/03/2022

From: Assistant Environmental Engineer

To

The Member Secretary,
HP State Pollution Control Board,
Shimla-9.

Subject: Compliance status of Hon'ble NGT Order dated 15/12/2021 in OA No. 57/2021 titled as Amandeep vs. State of HP & ors.

Sir,

In continuation to this office even file letter no. 2399 dated 21/02/2022 on the subject cited above. In this regard, please find enclosed herewith the requisite action taken report as Annexure- A.

This is for favour of your kind information and further necessary action please.

Yours faithfully,

Encls. as above

Er. Praveen Kumar
Assistant Environmental Engineer

Annexure AAction Taken Report in compliance to Hon'ble NGT orders in OA No. 57/2021 titled as Amandeep vs State of HP and others

1. Detail of Stone Crushers, screening plant and open sale mining leases in the catchment area of Swan River as per the prescribed format forwarded to this office vide e-mail dated 09/03/2022 is enclosed as Annexure-I.
2. Whereas, this office vide letter no. 2399 dated 21/02/2022 had reported that pollution Control Devices of 04 Nos. of Stone Crushers units were found damaged during the inspections carried out from 14/02/2022 to 17/02/2022. In this regard, the present status of the earlier reported non-complying 04 No. stone crushing units as per the latest inspections carried out is as under:

| Sr. No. | Name of the unit | Latest Inspection date | Observations made | Remarks |
|---------|---|------------------------------|--|---------|
| 1 | M/s Krishna Stone Crusher, Village Tathra, PO Oel, Tehsil Ghanari, Distt. Una (HP) | 05/03/2022 by AEE a/w JEE II | Unit has repaired the damaged wind breaking wall, settling tank and regular wetting of ground is being carried out. | - |
| 2 | Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & Distt. Una (HP) | 05/03/2022 by AEE a/w JEE II | Unit has repaired the damaged wind breaking wall and updated energy consumption record for the operation of sprinkler system is being maintained. | - |
| 3 | M/s Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, Distt. Una (HP) | 05/03/2022 by AEE a/w JEE II | Unit has repaired the damaged wind breaking wall, settling tank, metalled roads in the premises, carried out plantation around the unit and updated energy consumption record for the operation of sprinkler system is being maintained. | - |
| 4 | M/s Rama Stone Crusher, Village Andora Uperla, Tehsil Amb, District Una (HP) | 05/03/2022 by AEE a/w JEE II | Unit has repaired the damaged wind breaking wall, damaged machinery covering and updated energy consumption record for the operation of sprinkler system is being maintained. | - |

3. The power supply of the screening plant of the unit in the name & style of M/s Udham Singh (Screening Plant), Village Samnal, Tehsil Haroli, Distt. Una (HP) established near the Swan River has already been disconnected vide Head Office letter no. PCB(Misc. Power Disconnection Una/2021-16068-73 dated 07/02/2022 as the unit doesn't have any legal

source of the mined material to be used in the screening plant and violated the consent conditions.

Consequently, the Consent to Operate granted to the unit under both Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide this office online consent dated 16/09/2021 has been withdrawn vide this office letter no. 2635-37 dated 05/03/2022 (copy enclosed as **Annexure II**)

4. This office has also levied & collected Environmental Compensation for the non-compliance/violations by the stone crushing units as detailed below:

| Sr. No. | Name and Address of the unit | Environmental Compensation |
|---------|---|-------------------------------|
| 1. | M/s Thakur Stone Crusher (Unit-I), VPO Chowki Minar, Tehsil Bangana, Distt. Una (HP) | Rs. 2,12,500/- Rs 68,750/- |
| 2. | M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil and Distt. Una (HP) | Rs. 2,62,500/- |
| 3. | M/s Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil & District Una (HP) | Rs. 1,31,250/- |
| | Total | Rs. 6,75,000/- |

5. **Water Monitoring-** State Board has collected Water Samples from 06 numbers of locations falling in the cluster area of active mining leases attached with Stone Crushing units falling in the catchment area of Swan River on dated 14/02/2022 in order to assess the water quality of Swan River. Details are as below:

| Sr. No. | Date of Sampling | Area of Swan (Sampling location) | pH | DO >4mg/l | COD mg/l | BOD <3mg/l | TSS | O&G | Remarks |
|---------|------------------|----------------------------------|------|-----------|----------|------------|-----|-----|--------------|
| 1. | 14/02/2022 | Village Bela Bathri Area | 7.26 | 6.9 | 1.0 | 01. | 1.0 | Nil | Satisfactory |
| 2. | 14/02/2022 | Village Fatehpur (Nangran area) | 7.53 | 6.8 | 1.0 | 0.1 | 1.0 | Nil | Satisfactory |
| 3. | 14/02/2022 | Near Rampur Bridge (Una) | 7.57 | 6.9 | 1.0 | 0.1 | 1.0 | Nil | Satisfactory |
| 4. | 14/02/2022 | Village Basal area | 7.74 | 6.8 | 1.0 | 0.1 | 1.0 | Nil | Satisfactory |
| 5. | 14/02/2022 | Village Teori area | 7.80 | 6.8 | 1.0 | 0.1 | 1.0 | Nil | Satisfactory |
| 6. | 14/02/2022 | Village Oel area (Tathera area) | 7.59 | 6.8 | 1.0 | 0.1 | 1.0 | Nil | Satisfactory |

Analysis results as per report no. 1729-1734 dated 09/03/2022 is enclosed as Annexure- III.

6. **Ambient Air monitoring:** State Board has also carried out ambient air monitoring at 03 numbers of locations falling in the cluster area of active mining leases attached to the stone crushing units in the catchment area of Swan River on 15/02/2022, 16/02/2022 and 17/02/2022. Detail of the ambient air monitoring conducted is given below:

| S. No. | Date of Sampling | Location | Results (PM10 microgram/m ³) <100 microgram/m ³ | Remarks |
|--------|------------------|--|---|--------------|
| 1 | 15/02/2022 | Near Swan River (Village Ghaluwal) | 84.0 | Satisfactory |
| 2 | 16/02/2022 | Near Swan River (Village Oel-Tathera) | 62.0 | Satisfactory |
| 3 | 17/02/2022 | Nwar Swan River (Village Fatehpur-Nangran) | 74.0 | Satisfactory |

Analysis results as per report no. A-238 to A-240 is enclosed as Annexure IV.


JEE


AEE

| 1. For Stone Crusher | | | | | | | | |
|----------------------|---|---|------------------|--------------|-------------------|---|---|---|
| Sr No. | Name & Address of the Unit | Mining Lease/Source of Raw Material | Consent Validity | Status of EC | Latest Inspection | Compliance of consent conditions including Mining , Consent & EC | Action Taken including Environmental Compensation | Remarks |
| 1 | Shiva Stone Crusher,VPO Damandri, Tehsil and Distt. Una HP | 19-01-2018 to 18-01-2033 | 31.03.2023 | 06-06-2025 | 15-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | Rs. 2,62,500 | - |
| 2 | Thakur Stone Crusher (Unit-I), VPO Chowki Minar, Tehsil Bangana, Distt. Una HP | Attached Mining lease valid upto 05/08/2034 | 17-08-2022 | 13-04-2024 | 05-03-2022 | The unit is non-operational at present | 1. Rs. 2,12,500 2. Rs. 68,750 | 1. The power connection of the unit has been disconnected vide HO. Orders no. 16932-36 dated 23/02/2022 . 2. The case for power restoration has been recommended to HO vide this office letter no. 2638 dated 07/03/2022 |
| 3 | Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP | 21-03-2017 to 20-03-2032 | 20-03-2022 | 14-12-2023 | 14-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | Rs. 1,31,250 | - |
| 4 | Jagdambay Stone Crusher, VPO Ghaluwal, Tehsil Haroli, Distt. Una HP | 15-09-2017 to 14-09-2022 | 14.09.2022 | 26-06-2024 | 15-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 5 | Sarswati Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP | 20-06-2017 to 19-06-2022 | 31.03.2022 | 21-10-2023 | 15-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |

| | | | | | | | | |
|----|---|--|------------|--------------------------------|------------|---|---|---|
| 6 | HSD Stone Crusher, VPO Chururu, Tehsil Amb, Distt.Una HP | 28-09-2020 to 27-09-2035 | 31.03.2023 | 10/06/2025 | 14-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 7 | Mahaveer Stone Crusher, VPO Takarala, Tehsil Amb, Distt. Una HP | 15-10-2020 to 14-10-2030 28-02-2020 to 27-02-2035 | 31.03.2023 | 1. 22/06/2027 2. 11/09/2024 | 17-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 8 | Bharat Stone Crusher, (Mawa Sindhian), VPO Mawa Sindhian, Tehsil Ghanari, Distt. Una HP | 17-09-2021 to 16-09-2026 | 29.05.2024 | 19-04-2024 | 17-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 9 | Atharv Stone Crusher V.P.O. Oel, Tehsil Ghanari, Distt. Una HP | 30-06-2015 to 29.06.2030 | 31.03.2023 | 29-06-2030 | 17-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 10 | Shree Rudra Stone Crusher and Screening Plant, VPO Oel, Tehsil Ghanari, Distt. Una HP | 01-06-2016 to 31-05-2026 | 31.03.2023 | 18-04-2023 | 17-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 11 | Krishna Stone Crusher, Village Tathra, PO Oel, Tehsil Ghanari, Distt. Una HP | 29/06/2020 to 28/06/2030 | 31.03.2025 | 29-05-2027 | 05-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |

| | | | | | | | | |
|----|---|--------------------------|------------|------------|------------|---|---|---|
| 12 | Matri Stone Cruhsrer, Lower Basal, Village Lower Basal, Tehsil and Distt. Una HP | 07-04-2016 to 06-04-2031 | 31.03.2022 | 08-03-2023 | 15-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 13 | Rudra Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP | 26-08-2016 to 25-08-2031 | 31.03.2022 | 03-07-2023 | 15-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 14 | Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & distt. Una HP | 07-04-2016 to 06-04-2031 | 31.03.2023 | 22-06-2023 | 05-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 15 | Ganpati Stone Crusher, VPO Badoh, Tehsil Ghanari, Distt. Una HP | 05-08-2017 to 04-08-2032 | 31.03.2023 | 26-06-2024 | 17-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 16 | Nanika Stone Crusher, Maoza Khad, Tehsil Ghanari, Distt, Una HP | 20-09-2017 to 19-09-2032 | 31.03.2023 | 15-08-2024 | 14-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 17 | Rama Stone Crusher, Village Andora Uperla, Tehsil Amb, | 14-12-2020 to 13-12-2030 | 31-03-2022 | 23-10-2027 | 05-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 18 | Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una HP | 26-06-2020 to 25-06-2035 | 31-03-2022 | 18-02-2027 | 05-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |

| | | | | | | | | |
|----|---|--|------------------------------|--------------------------------|------------|---|---|--|
| 19 | Jai Ganesh Stone Crusher, VPO Karluhi, Tehsil Amb, Distt. Una HP | 17-07-2009 to 16-07-2024 | 31.03.2022 | 27/04/2022 | 14-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 20 | Thakur Enterprises, Unit-II, VPO Kuthyari, Tehsil Amb Distt Una HP | 27-07-2016 to 26-07-2031 16/09/2018 to 15/09/2033 | 31.03.2022 | 1. 12/09/2024 2. 22/06/2023 | 14-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 21 | JBB Stone Crusher and Screening Plant Village Jadal Koeri Tehsil Ghanari, Distt. Una HP | 29-06-2017 to 28-06-2032 | 31.03.2023 | 28-05-2024 | 17-02-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 22 | Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una HP | Stock Basis | 31/03/2022 on Stock basis | - | 14-02-2022 | The unit is non-operational at present | - | 1. The power connection of the unit has been disconnected vide HO. Orders no. 8678-85 dated 29/09/2021. 2. The case for power restoration has been recommended to HO vide this office letter no. 2623 dated 05/03/2022. |
| 23 | Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP | Stock Basis | 28-02-2022 | - | 03-03-2022 | The unit is non-operational at present | - | Unit is non-operational. Unit has applied online for RCTO vide application number: 5366147, dated 11/03/2022 and case is under process. |
| 24 | Shri Sai Stone Crusher, Village Badhera Rajputtan, Tehsil Ghanri, Distt. Una (HP) | 20-07-2020 to 19-07-2035 | 31-03-2022 | 07-06-2025 | 14-Feb-22 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |

| Sr No. | Name & Address of the Unit | Mining Lease/Source of Raw Material | Consent Validity | Status of EC | Latest Inspection | Compliance of consent conditions including Mining, Consent & EC | Action Taken including Environmental Compensation |
|--------|--|-------------------------------------|------------------|--------------|-------------------|---|---|
| 1 | Anoop Thakur S/o Sh. Jagdev Singh VPO Jankaur, Tehsil & District Una (HP) | 09-04-2018 to 08-04-2023 | 05-May-22 | 15-Mar-23 | - | Non-Operational | - |
| 2 | Smt Sunena Sharma W/o Sh Neeraj Sharma ,Double Storey Building ,19/2 Sharma Niwas ,Near Old Excise Office ,Takka Road Lower Arniala PO Kotla Kalan Tehsil & District Una (HP) | 16-04-2021 to 25-04-2026 | 12-Sep-22 | 28-Dec-27 | - | Non-Operational | - |
| 3 | Sh.Pink Raj S/o Sh.Kamal Dev,Village & P.O. Santoshgarh, Tehsil & District Una H.P. | 04-10-2017 to 03-10-2022 | 05-May-22 | 11-Sep-24 | - | Non-Operational | - |
| 4 | Jagjeet Singh Sodh S/o Sh Niranjan Singh Sodh, Ward No.5, Village Fatehpur P/o Nangran Tehsil & District Una, H.P. | 17-07-2018 to 16-07-2023 | - | 05-Jun-25 | - | Non-Operational | - |
| 5 | M/s GVG Minings Partner, Sh. Gurdial Singh, Sh.Virender Singh, S/o Sh. Sadhu Singh & Smt. Geeta Rani, W/o Sh. Hoshiar Singh, Village & P.O. Kangar, Tehsil Haroli, District Una H.P. | 15-02-2018 to 14-02-2023 | - | 12-Sep-24 | - | Non-Operational | - |
| 6 | Manav Khanna S/o Late Sh. Kapil Mohan VPO Khanpur, Tehsil & District Una. | 12-07-2019 to 11-07-2024 | - | 23-Apr-26 | - | Non-Operational | - |
| 7 | Rajiv Kumar S/o Sh. Nardev Singh VPO Jalgran Tabba Tehsil & distt. Una HP. | 27-06-2018 to 26-06-2023 | - | 05-Jun-25 | - | Non-Operational | - |

| | | | | | | | |
|----|---|--------------------------|---|-----------|---|-----------------|---|
| 8 | Rakesh S/O Piare Lal R /OWard No -7 Santoshgarh Tehsil & District Una | 26-06-2019 to 26-06-2024 | - | 25-Apr-26 | - | Non-Operational | - |
| 9 | Sh. Anuj Chhabra S/o Sh. S.K. Chhabra, 152-153 Phase-I B, Shivalik Avenue Naya Nangal, Distt. Ropar (PB) | 29-07-2019 to 28-07-2024 | - | 25-Apr-26 | - | Non-Operational | - |
| 10 | Sh. Ashwani Kumar S/o Sh. Nand Kishore R/o Village & Post Office Nurpur Bedi, Tehsil Anandpur Sahib, District Ropar, Punjab | 12-08-2017 To 11-08-2022 | - | 02-Jul-26 | - | Non-Operational | - |
| 11 | Sh. Dalbir Singh S/o Sh. Late Sh. Rulia Ram VPO Bathri Tehsil Haroli Distrit Una H.P. | 07-02-2017 to 06-02-2022 | - | 01-Nov-23 | - | Non-Operational | - |
| 12 | Sh. Devinder Singh, VPO Mainsi Indora, Tehsil Indora, District Kangra(H.P.) | 22-03-2018 to 21-03-2028 | - | 10-Oct-24 | - | Non-Operational | - |
| 13 | Sh. Gurjant Singh, S/o Sh. Labh Singh, VPO Naulakha Tehsil & District Fatehgarh Sahib, Punjab | 04-01-2018 to 03-01-2028 | - | 26-Sep-24 | - | Non-Operational | - |
| 14 | Sh. Kapil Sharma S/o Sh. Sansar Chand, VPO Oel, Tehsil Amb, District Una (HP) | 19-01-2019 to 18-01-2024 | - | 10-Jun-25 | - | Non-Operational | - |
| 15 | Sh. Kashmiri Lal, S/o Sh. Dasu Ram, VPO Palakwah, Tehsil Haroli, District Una H.P. | 21-09-2017 to 20-09-2022 | - | 15-Aug-24 | - | Non-Operational | - |
| 16 | Sh. Kishori Lal S/o Sh. Khushi Ram, Rotary Chowk, Una, District Una (HP) | 21-03-2018 to 20-03-2028 | - | 10-Oct-24 | - | Non-Operational | - |

| | | | | | | | |
|----|--|--------------------------|---|-----------|---|-----------------|---|
| 17 | Sh. Rajiv Kumar S.o Sh. Dhyan Singh VPO Upper Basal Tehsil and District Una H.P. | 29-06-2017 to 28-06-2022 | - | 05-Jun-24 | - | Non-Operational | - |
| 18 | Sh. Ram Pal S/o Sh. Balbeer Singh Village & P.O.Bathri, Block-I, Tehsil Haroli, Distrit Una H.P | 04-08-2017 to 03-08-2022 | - | 27-Jun-24 | - | Non-Operational | - |
| 19 | Sh. Raman Kumar S/o Sh. Dharampal, Village & P.O. Ispur, Tehsil Haroli, District Una H.P. | 04-01-2018 to 03-01-2028 | - | 26-Sep-24 | - | Non-Operational | - |
| 20 | Sh. Ravinder Kumar S/o Sh. Parmeshawar Nand VPO Santoshgarh, Tehsil & District Una (HP) | 04-01-2020 to 03-01-2025 | - | 17-Nov-26 | - | Non-Operational | - |
| 21 | Sh. Sanjeev Gupta, Una Road, Gagret, Tehsil Amb, District Una | 05-12-2018 to 04-12-2023 | - | 10-Jun-25 | - | Non-Operational | - |
| 22 | Sh. Susheel Kumar S/o Sh.Parhotam Lal, VPO Bathri, Tehsil Haroli, District Una H.P. | 21-09-2017 to 20-09-2022 | - | 12-Sep-24 | - | Non-Operational | - |
| 23 | Sh. Umesh Kumar S/o Sh. Ravinder Kumar VPO Santoshgarh Tehsil & District Una (HP) | 25-05-2020 to 27-05-2025 | - | 17-Nov-26 | - | Non-Operational | - |
| 24 | Sh.Raj Kumar S/o Sh. Sansar Chand, Village & P.O. Bathu, Tehsil & District Haroli, District Una H.P. | 26-09-2017 to 25-09-2022 | - | 12-Sep-24 | - | Non-Operational | - |
| 25 | Smt. Sudershan Devi W/o Late Sh. Tejinder Singh, VPO Jankaur, Tehsil & Disrict Una H.P. | 03-10-2017 to 02-10-2022 | - | 15-Aug-24 | - | Non-Operational | - |

| | | | | | | | |
|----|---|--------------------------|---|-----------|---|-----------------|---|
| 26 | Udham Singh S/o Sh Kirpa Ram VPO Dharampur Tehsil Haroli, District Una. | 03-03-2019 to 02-03-2024 | - | 07-Jun-25 | - | Non-Operational | - |
|----|---|--------------------------|---|-----------|---|-----------------|---|

| Remarks |
|--|
| CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| CTE Grannted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
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| At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |

At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

2. For Screening Plant

| Sr No. | Name & Address of the Unit | Mining Lease/Source of Raw Material | Consent Validity | Status of EC | Latest Inspection |
|--------|---|-------------------------------------|------------------|--------------|-------------------|
| 1 | M/s Udham Singh (Screening Plant) Village Samnal, Tehsil Haroli, Distt. Una (HP) | 21/07/2017 to 20/07/2022 | 31-03-2022 | 28-05-2024 | 09-03-2022 |

| Compliance of consent conditions including Mining , Consent & EC | Action Taken including Environmental Compensation | Remarks |
|---|--|--|
| Closed (Power Disconnected) | Power Disconnected | CTO granted to the unit is withdrawn on 05/03/2022 |



H.P. STATE POLLUTION CONTROL BOARD

Regd. Post

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in>

e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/167 (M/s Udham Singh)/2020: 2635-37 Dated: 05/03/2022
 From: Assistant Environmental Engineer
 To:

M/s Udham Singh (Screening Plant),
 Village Samnal,
 Tehsil Haroli, Distt. Una (HP).

Subject: Regarding withdrawn of Consent to Operate of the State Board granted under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Sir,

This is in reference to Head Office letter no. PCB/M/s Udham Singh/Una/2020-17405 dated 03/03/2022 vide which directions has been issued to this office to withdraw the Consent to Operate granted to you vide this office online consent dated 16/09/2021.

Whereas, the State Pollution Control Board has already granted Consent to Operate in the favour of your unit in the name & Style of M/s Udham Singh (Partnership concern), VPO Samnal, Tehsil Haroli, Distt. Una (HP) for the mining of minor minerals (Extraction/Collection of Sand & Bajri) 38204 MT/annum (EC Approved Capacity) from the mining lease area measuring 01-98-98 Hect. (River Bed, Pvt. Land) bearing Khasra numbers 1212/4/2 & 1212/5/2 falling in Mauza & Mohal Samnal, Tehsil Haroli, Distt. Una (HP) and for the installation of screening plant (wet) for the screening & washing of sand & bajri in Khasra Number 1207/2 (0-07-92 Hect.) & 1209 (0-55-63 Hect) vide this office online consent dated 16/09/2021 and is valid up to 31/03/2022.

Whereas, the Mining Officer Una vide his office letter no. Udyog(Bhu)-Laghu-UNA/3247 dated 02/02/2022 has informed that mining activities in all the open sale leases in Una & Haroli Sub Divisions were suspended in compliance to the directions of Committee headed by Worhty Director of Industries Himachal Pradesh formed by Govt. of Himachal Pradesh vide Notification No. Ind-H(F) 10-2/2021 dated 30/07/2021 and had requested to suspend the screening activities of your unit with immediate effect as the assessed stock of the unit has already been exhausted.

Whereas, your unit was also inspected by the Chief Environmental Engineer (HQ) on 02/02/2022 along with the undersigned and during the inspection it was found that you has provided a pipeline for by passing the effluent from the settling tank instead of recycling back for washing and the height of wind breaking wall is not adequate which are in violation to the consent conditions. In addition

to this, it has been also found that you did not have any legal mining source for the operation of screening plant.

Whereas, the Member Secretary, HPSPCB Shimla vide his office order No. (Misc. Power Disconnection Una/2021-16068-73 dated 07/02/2022 has already issued directions for power disconnection of your unit under the provisions of section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 for above said non-compliances. In compliance to the directions issued in said office order the power supply of your unit was disconnected by the HPSEBL vide TDCO No. TDCO/200010000559/202202 dated 08/02/2022.

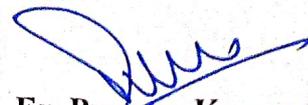
In view of the above said facts and as the stock of raw material of your unit has already been exhausted and further you do not have any valid source of raw material, therefore Consent to Operate granted in favour of your unit i.e. M/s Udham Singh, Village Samnal, Tehsil Haroli, Distt. Una (HP) by the State Pollution Control Board under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide this office online consent dated 16/09/2021 is hereby withdrawn with immediate effect.



Er. Praveen Kumar
Assistant Environmental Engineer

Copy to:

1. The Member Secretary, HP State Pollution Control Board Shimla-9 w.r.t. above referred letter for information and further necessary action please.
2. The Mining Officer, Una, Distt. Una (HP) for information and further necessary action please.



Er. Praveen Kumar
Assistant Environmental Engineer

0/L



H.P.STATE POLLUTION CONTROL BOARD
 Regional Laboratory, Him Parivesh Bhawan, Near GSSS, Dari, Dharamshala
 Distt. Kangra (H.P)176057. Phone 01892-222478
 Website: <http://hppcb.nic.in> e-mail: pcblabjassur@gmail.com

ANALYSIS REPORT

Analysis Report No.:

1729-1734

Date

09.03.2022

| Sr. No. | Report No. | Name of the River | Sampling location | Date of Sampling | Time (Hrs) | pH | DO (mg/l) | COD (mg/l) | BOD (mg/l) | TSS | O & G |
|---------|------------|-------------------|---------------------------------|------------------|------------|------|-----------|------------|------------|-----|-------|
| 1 | 1729 | Swan | Village Bela Bathri Area | 14.02.2022 | 12.10 PM | 7.26 | 6.9 | 1.0 | 0.1 | 1.0 | Nil |
| 2 | 1730 | Swan | Village Fatehpur (Nangran area) | 14.02.2022 | 12.50PM | 7.53 | 6.8 | 1.0 | 0.1 | 1.0 | Nil |
| 3 | 1731 | Swan | Near Rampur Bridge (Una) | 14.02.2022 | 01.15 PM | 7.57 | 6.9 | 1.0 | 0.1 | 1.0 | Nil |
| 4 | 1732 | Swan | Village Basal area | 14.02.2022 | 02.40 PM | 7.74 | 6.8 | 1.0 | 0.1 | 1.0 | Nil |
| 5 | 1733 | Swan | Village Teori area | 14.02.2022 | 03.30 PM | 7.80 | 6.8 | 1.0 | 0.1 | 1.0 | Nil |
| 6 | 1734 | Swan | Village Oel area (Tathera area) | 14.02.2022 | 03.45 PM | 7.59 | 6.9 | 1.0 | 0.1 | 1.0 | Nil |

Al
Signature

State Board Analyst
 Regional Laboratory, Dharamshala



H.P. STATE POLLUTION CONTROL BOARD
 Regional Laboratory, Him Parivesh Bhawan, Dari, Dharamshala
 Distt. Kangra (H.P.), Tele. fax No.: 01892- 222478
 E- mail : pcblabjassur@gmail.com

Report No. A-238 to A-240 Dated: 09.03.2022

Ambient Air Quality Monitoring Report

| Results of Ambient Air Quality Monitoring in compliance of Hon'ble NGT order in OA No. 57/2021 | | | | | |
|--|------------|--------------------|--------------------|--|--|
| Sr. No | Report No. | Date of Monitoring | Time of Monitoring | Place of Monitoring | Result PM ₁₀ (µg/m ³) |
| 1. | A-238 | 15.02.2022 | 240 Mins. | Near Swan Pinner (Village Ghatal) | 84.0 |
| 2. | A-239 | 16.02.2022 | 240 Mins. | Near Swan River (Village Oel-Tatehra) | 62.0 |
| 3. | A-240 | 17.02.2022 | 240 Mins. | Near Swan River (Village Fatehpur-Nangran) | 74.0 |

o/c


 Signature
 (State Board Analyst)
 Regional Laboratory, Dharamshala



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No. HPSPCB/RO/Una/OA No. 57 of 2021/2021-2830

Dated: 23/03/2022

From: Assistant Environmental Engineer

To: The Member Secretary,
HP State Pollution Control Board,
Shimla-9.

Subject: Order dated 15/12/2021 passed by Hon'ble NGT in O.A. No. 57/2021 titled as Amandeep v/s State of HP & Ors.

Sir,

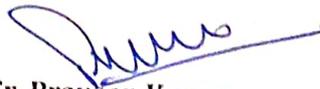
Kindly refer to your office letter no. PCB/Consent/OA No. 57/2021-18190 dated 17/03/2022 on the subject cited above. In this regard, it is submitted that this office is monitoring the open sale mining leases and mining leases attached with stone crushing units in District Una for violation of consent and EC conditions under Air/Water Act on regular basis. In addition to above, this office has already issued directions to the open sale mining lease holder to obtain valid Consent to Establish/Operate of the State Board before resuming the mining activities as and when the competent authority removed/revoked the suspension from the open sale mining leases.

Further, it is submitted that this office has collected Rs. 675000/- (Rs. Six Lakh Seventy Five Thousand only) as Environmental Compensation from the defaulting stone crusher units established in the catchment area of Swan River and the plan for the utilization of above said compensation amount is enclosed herewith as **Annexure-I**.

This is favour of your kind information and further necessary action please.

Yours faithfully,

Encls. As above.


Er. Praveen Kumar
Assistant Environmental Engineer

A) Proposed Utilization of Environmental Compensation Fund for carrying out plantation in the Catchment area of Swan River in District Una:

The Division Forest Officer vide his office letter no. 17927 dated 23/03/2022 has submitted a plan for the raising of seeding in nursery to provide sapling of plants 43652 numbers for further plantation in the Swan River Catchment area of District Una (copy of letter enclosed as **Annexure-II**). Detail of the plan along with proposed expenditure is given below:

| Sr. No. | Description of work | Qty | Rate in Rupees | Amount |
|---------|---|-------|--------------------|-----------|
| 1 | Filling of polythene bags plants size 5x9" including lining sowing watering etc. and maintenance for first year | 43652 | 9.56 each seedling | 417313.00 |
| 2 | Maintenance of plant for second year up to July before planting | 43652 | 2.87 each seedling | 125281.00 |
| | | | | 542594.00 |

B) Proposed utilization of Environmental compensation Fund in purchasing of Ambient Air Monitoring Equipments : The proposal to purchase latest Ambient Air Monitoring equipments is given below:

C)

| Sr. No. | Specification of Equipment | Model | Qty. | Rate in Rupees (As on date available on GEM Portal) |
|---------|--|----------------------|------|---|
| 1 | Envirotech Respirable Dust PM 10.0 Sampler | APM460 | 01 | 62200.00 |
| 2. | Envirotech Respirable Dust PM 2.5 Sampler | Envirotech APM 550EL | 01 | 70200.00 |
| | | | | 132400.00 |

Total EC Collected: Rs. 675000.00

Total proposed utilization (A+B)= Rs. 674994.00

No. 17927
HP Forest Department

Dated, Una the 23/3/22

From: Divisional Forest Officer,
Una Forest Division, Una.

To: Assistant Environment Engineer
H.P. State Pollution Control board
Regional Office Una, Distt. Una HP

Subject:- Order Dated 15/12/2021 passed by Hon'ble NGT in OA No. 57/2021 titles as
Amandeep v/s State of HP & Others.

Sir,
In reference to your office Lt no. 2817 dated 22.03.2022 regarding subject
cited above.

2. In this regard it is stated that the forest department has planning for the
raising of seeding in nursery. The projections for the nursery planning as under:-

| Sr. No. | Description of Work | Qty | Rate in Rupees | Amount |
|---------|---|-------|--------------------|-----------|
| 1 | Filling of polythene bags plants size 5x9" including lining sowing watering etc and maintenance for first year. | 43652 | 9.56 each seedling | 417313.00 |
| 2 | Maintenance of plant for second year up to July before planting. | 43652 | 2.87 each seedling | 125281.00 |
| | | | | 542594.00 |

You may transfer the said fund in the account no. 50195083550 IFSC code
IDIB000U527 of Indian Bank Una of this office.

[Signature]
Divisional Forest Officer,
Una Forest Division, Una.

F.R.

[Signature]
AEE
JEE-III
23/3/22

[Signature]
23/03/2022

[Signature]
23/03/2022





H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No. HPSPCB/RO/Una/OA No. 57 of 2021/2021-2885

Dated: 31/03/2022

From: Assistant Environmental Engineer

To

The Member Secretary,
HP State Pollution Control Board,
Shimla-9.

Subject: Order dated 15/12/2021 passed by Hon'ble NGT in O.A. No. 57/2021 titled as Amandeep v/s State of HP & Ors.

Sir,

In continuation to this office even file letter no. 2686 dated 11/03/2022 and letter no. 2830 dated 23/03/2022 on the subject cited above. In this regard, the updated compliance/consent status up to 31/03/2022 of the Stone crushing units a/w attached mining leases, open sale mining leases and screening plant in the catchment area of Swan River of District Una (HP) is enclosed herewith as **Annexure-I**.

This is favour of your kind information and further necessary action please.

Yours faithfully,

Encls. As Above.


Er. Praveen Kumar

 Assistant Environmental Engineer

Annexure-I (Open sale mining lease)

| Sr No. | Name & Address of the Unit | Mining Lease/Source of Raw Material | Consent Validity | Status of EC | Latest Inspection | Compliance of consent conditions including Mining , Consent & EC | Action Taken including Environmental Compensation | Remarks |
|--------|--|-------------------------------------|------------------|--------------|-------------------|--|---|---|
| 1 | Anoop Thakur S/o Sh. Jagdev Singh VPO Jankaur, Tehsil & District Una (HP) | 09-04-2018 to 08-04-2023 | 05-May-22 | 15-Mar-23 | - | Non-Operational | - | CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 2 | Smt Sunena Sharma W/o Sh Neeraj Sharma ,Double Storey Building ,19/2 Sharma Niwas ,Near Old Excise Office ,Takka Road Lower Arniala PO Kotla Kalan Tehsil & District Una (HP) | 16-04-2021 to 25-04-2026 | 12-Sep-22 | 28-Dec-27 | - | Non-Operational | - | CTE Grannted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority. |
| 3 | Sh.Pink Raj S/o Sh.Kamal Dev,Village & P.O. Santoshgarh, Tehsil & District Una H.P. | 04-10-2017 to 03-10-2022 | 05-May-22 | 11-Sep-24 | - | Non-Operational | - | CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 4 | Jagjeet Singh Sodh S/o Sh Niranjan Singh Sodh, Ward No.5, Village Fatehpur P/o Nangran Tehsil & District Una, H.P. | 17-07-2018 to 16-07-2023 | - | 05-Jun-25 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 5 | M/s GVG Minings Partner, Sh. Gurdial Singh, Sh.Virender Singh, S/o Sh. Sadhu Singh & Smt. Geeta Rani, W/o Sh. Hoshiar Singh, Village & P.O. Kangar, Tehsil Haroli, District Una H.P. | 15-02-2018 to 14-02-2023 | - | 12-Sep-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 6 | Manav Khanna S/o Late Sh. Kapil Mohan VPO Khanpur, Tehsil & District Una. | 12-07-2019 to 11-07-2024 | - | 23-Apr-26 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 7 | Rajiv Kumar S/o Sh. Nardev Singh VPO Jalgran Tabba Tehsil & distt. Una HP. | 27-06-2018 to 26-06-2023 | - | 05-Jun-25 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |

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| 8 | Rakesh S/O Piare Lal R /OWard No -7 Santoshgarh Tehsil & District Una | 26-06-2019 to 26-06-2024 | - | 25-Apr-26 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 9 | Sh. Anuj Chhabra S/o Sh. S.K. Chhabra, 152-153 Phase-I B, Shivalik Avenue Naya Nangal, Distt. Ropar (PB) | 29-07-2019 to 28-07-2024 | - | 25-Apr-26 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 10 | Sh. Ashwani Kumar S/o Sh. Nand Kishore R/o Village & Post Office Nurpur Bedi, Tehsil Anandpur Sahib, District Ropar, Punjab | 12-08-2017 To 11-08-2022 | - | 02-Jul-26 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 11 | Sh. Dalbir Singh S/o Sh. Late Sh. Rulia Ram VPO Bathri Tehsil Haroli Distrit Una H.P. | 07-02-2017 to 06-02-2022 | - | 01-Nov-23 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 12 | Sh. Devinder Singh, VPO Mainsi Indora, Tehsil Indora, District Kangra(H.P.) | 22-03-2018 to 21-03-2028 | - | 10-Oct-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 13 | Sh. Gurjant Singh, S/o Sh. Labh Singh, VPO Naulakha Tehsil & District Fatehgarh Sahib, Punjab | 04-01-2018 to 03-01-2028 | - | 26-Sep-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 14 | Sh. Kapil Sharma S/o Sh. Sansar Chand, VPO Oel, Tehsil Amb, District Una (HP) | 19-01-2019 to 18-01-2024 | - | 10-Jun-25 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 15 | Sh. Kashmiri Lal, S/o Sh. Dasu Ram, VPO Palakwah, Tehsil Haroli, District Una H.P. | 21-09-2017 to 20-09-2022 | - | 15-Aug-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 16 | Sh. Kishori Lal S/o Sh. Khushi Ram, Rotary Chowk, Una, District Una (HP) | 21-03-2018 to 20-03-2028 | - | 10-Oct-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 17 | Sh. Rajiv Kumar S.o Sh. Dhyan Singh VPO Upper Basal Tehsil and District Una H.P. | 29-06-2017 to 28-06-2022 | - | 05-Jun-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |

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| 18 | Sh. Ram Pal S/o Sh. Balbeer Singh Village & P.O.Bathri, Block-I, Tehsil Haroli, Distrit Una H.P | 04-08-2017 to 03-08-2022 | - | 27-Jun-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 19 | Sh. Raman Kumar S/o Sh. Dharampal, Village & P.O. Ispur, Tehsil Haroli, District Una H.P. | 04-01-2018 to 03-01-2028 | - | 26-Sep-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 20 | Sh. Ravinder Kumar S/o Sh. Parmeshawar Nand VPO Santoshgarh, Tehsil & District Una (HP) | 04-01-2020 to 03 -01-2025 | - | 17-Nov-26 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 21 | Sh. Sanjeev Gupta, Una Road, Gagret, Tehsil Amb, District Una | 05-12-2018 to 04-12-2023 | - | 10-Jun-25 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 22 | Sh. Susheel Kumar S/o Sh.Parhotam Lal, VPO Bathri, Tehsil Haroli, District Una H.P. | 21-09-2017 to 20-09-2022 | - | 12-Sep-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 23 | Sh. Umesh Kumar S/o Sh. Ravinder Kumar VPO Santoshgarh Tehsil & District Una (HP) | 25-05-2020 to 27-05-2025 | - | 17-Nov-26 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 24 | Sh.Raj Kumar S/o Sh. Sansar Chand, Village & P.O. Bathu, Tehsil & District Haroli, District Una H.P. | 26-09-2017 to 25-09-2022 | - | 12-Sep-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 25 | Smt. Sudershan Devi W/o Late Sh. Tejinder Singh, VPO Jankaur, Tehsil & Disrict Una H.P. | 03-10-2017 to 02-10-2022 | - | 15-Aug-24 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |
| 26 | Udham Singh S/o Sh Kirpa Ram VPO Dharampur Tehsil Haroli, District Una. | 03-03-2019 to 02-03-2024 | - | 07-Jun-25 | - | Non-Operational | - | At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority |

| Annexure-II (Screening Plant) | | | | | | | | |
|--------------------------------|--|-------------------------------------|------------------|--------------|-------------------|---|--|--|
| Sr No. | Name & Address of the Unit | Mining Lease/Source of Raw Material | Consent Validity | Status of EC | Latest Inspection | Compliance of consent conditions incuding Mining , Consent & EC | Action Taken incuding Environmental Compensation | Remarks |
| 1 | M/s Udham Singh (Screening Plant) Village Samnal, Tehsil Haroli, Distt. Una (HP) | 21/07/2017 to 20/07/2022 | 31-03-2022 | 28-05-2024 | 09-03-2022 | Closed (Power Disconnected) | Power Disconnected | CTO granted to the unit is withdrawn on 05/03/2022 |

| Sr No. | Name & Address of the Unit | Mining Lease/Source of Raw Material | Consent Validity | Status of EC | Latest Inspection | Compliance of consent conditions including Mining , Consent & EC | Action Taken including Environmental Compensation | Remarks |
|--------|---|---|------------------|--------------|-------------------|---|---|--|
| 1 | Shiva Stone Crusher,VPO Damandri, Tehsil and Distt. Una HP | 19-01-2018 to 18-01-2033 | 31.03.2023 | 06-06-2025 | 22-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | Rs. 2,62,500 | - |
| 2 | Thakur Stone Crusher (Unit-I), VPO Chowki Minar, Tehsil Bangana, Distt. Una HP | Attached Mining lease valid upto 05/08/2034 | 17-08-2022 | 13-04-2024 | 05-03-2022 | The unit is non-operational at present | 1. Rs. 2,12,500 2. Rs. 68,750 | - |
| 3 | Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP | 21-03-2017 to 20-03-2032 | 20-03-2022 | 14-12-2023 | 25-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | Rs. 1,31,250 | Unit is non-operational. Unit has applied online for RCTO vide application no. 5472328 dated 22/03/2022. Online Query has been raised to submit valid PMT. |
| 4 | Jagdambay Stone Crusher, VPO Ghaluwal, Tehsil Haroli, Distt. Una HP | 15-09-2017 to 14-09-2022 | 14.09.2022 | 26-06-2024 | 30-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 5 | Sarswati Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP | 20-06-2017 to 19-06-2022 | 09-06-2022 | 21-10-2023 | 30-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 6 | HSD Stone Crusher, VPO Chururu, Tehsil Amb, Distt.Una HP | 28-09-2020 to 27-09-2035 | 31.03.2023 | 10/06/2025 | 25-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |

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| 7 | Mahaveer Stone Crusher, VPO Takarala, Tehsil Amb, Distt. Una HP | 15-10-2020 to 14-10-2030 28-02-2020 to 27-02-2035 | 31.03.2023 | 1. 22/06/2027 2. 11/09/2024 | 25-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 8 | Bharat Stone Crusher, (Mawa Sindhian), VPO Mawa Sindhian, Tehsil Ghanari, Distt. Una HP | 17-09-2021 to 16-09-2026 | 29.05.2024 | 19-04-2024 | 15-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 9 | Atharv Stone Crusher V.P.O. Oel, Tehsil Ghanari, Distt. Una HP | 30-06-2015 to 29.06.2030 | 31.03.2023 | 29-06-2030 | 15-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 10 | Shree Rudra Stone Crusher and Screening Plant, VPO Oel, Tehsil Ghanari, Distt. Una HP | 01-06-2016 to 31-05-2026 | 31.03.2023 | 18-04-2023 | 15-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 11 | Krishna Stone Crusher, Village Tathra, PO Oel, Tehsil Ghanari, Distt. Una HP | 29/06/2020 to 28/06/2030 | 31.03.2025 | 29-05-2027 | 05-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 12 | Matri Stone Crusher, Lower Basal, Village Lower Basal, Tehsil and Distt. Una HP | 07-04-2016 to 06-04-2031 | 08-03-2023 | 08-03-2023 | 10-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 13 | Rudra Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP | 26-08-2016 to 25-08-2031 | 03-07-2023 | 03-07-2023 | 30-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |

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| 14 | Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & distt. Una HP | 07-04-2016 to 06-04-2031 | 31.03.2023 | 22-06-2023 | 05-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 15 | Ganpati Stone Crusher, VPO Badoh, Tehsil Ghanari, Distt. Una HP | 05-08-2017 to 04-08-2032 | 31.03.2023 | 26-06-2024 | 15-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 16 | Nanika Stone Crusher, Maoza Khad, Tehsil Ghanari, Distt, Una HP | 20-09-2017 to 19-09-2032 | 31.03.2023 | 15-08-2024 | 25-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 17 | Rama Stone Crusher, Village Andora Uperla, Tehsil Amb, | 14-12-2020 to 13-12-2030 | 11-07-2024 | 23-10-2027 | 31-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 18 | Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una HP | 26-06-2020 to 25-06-2035 | 28-04-2024 | 18-02-2027 | 31-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 19 | Jai Ganesh Stone Crusher, VPO Karlruhi, Tehsil Amb, Distt. Una HP | 17-07-2009 to 16-07-2024 | 31.03.2022 | 27/04/2022 | 25-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | Unit is non operational at present. |
| 20 | Thakur Enterprises, Unit-II, VPO Kuthyari, Tehsil Amb Distt Una HP | 27-07-2016 to 26-07-2031 16/09/2018 to 15/09/2033 | 22-06-2023 | 1. 12/09/2024 2. 22/06/2023 | 30-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |

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| 21 | JBB Stone Crusher and Screening Plant Village Jadal Koeri Tehsil Ghanari, Distt. Una HP | 29-06-2017 to 28-06-2032 | 31.03.2023 | 28-05-2024 | 25-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |
| 22 | Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una HP | Stock Basis | 31/03/2022 on Stock basis | - | 25-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1982 | - | - |
| 23 | Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP | Stock Basis | 08-06-2022 | - | 03-03-2022 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1983 | - | - |
| 24 | Shri Sai Stone Crusher, Village Badhera Rajputtan, Tehsil Ghanri, Distt. Una (HP) | 20-07-2020 to 19-07-2035 | 31-03-2025 | 07-06-2025 | 30-Mar-22 | Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 | - | - |